

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
OA 459/2023**

In the matter of:

Charan Singh

...Applicant

Versus

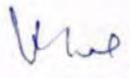
State of Punjab & Ors.

...Respondents

INDEX

| S. no. | Particulars | Pg. no. |
|---------------|--|----------------|
| 1. | Short reply by way of affidavit of Uma Shankar Gupta, Special Secretary, Department of Rural Development and Panchayat, State of Punjab on behalf of Respondent No. 1. | 1-11 |
| 2. | Annexure R-1/T: Letter dated 08.01.2025 was received from Tehsildar Ludhiana along with the demarcation report | 12 |
| 3. | Annexure R-2/T (Colly.): Eviction orders dated 30.01.2025 passed by the Collector/DDPO Ludhiana | 13-22 |
| 4. | Annexure R-3/T: Possession warrants dated 06.02.2025 issued by the court of the District Development and Panchayat Officer-cum-Collector, Ludhiana | 23-25 |
| 5. | Annexure R-4/T: Letter dated 13.02.2025 | 26 |

| | | |
|----|---|-------|
| | issued to the Block Development and Panchayat Officer, Ludhiana | |
| 6. | Annexure R-5 (Colly.): Current pictures of the ponds | 43-49 |


**Department of Rural Development
and Panchayat, State of Punjab**

Through Counsel


Divyam Nandrajog
Advocate for respondent no. 3
103/1, Hans Bhawan, 1 Bahadur Shah Zafar Marg
New Delhi – 110002
+91 9711350679
divyamnandrajogadv@gmail.com

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
OA 459/2023**

In the matter of:

Charan Singh ...Applicant

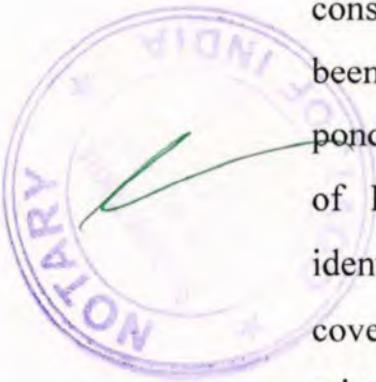
Versus

State of Punjab & Ors. ...Respondents

Short reply by way of Affidavit of Sh. Uma Shankar Gupta, Special Secretary, Department of Rural Development and Panchayat, State of Punjab on behalf of Respondent No. 1.

I, the deponent above named, do hereby solemn swear and declare as under:

1. The present OA has been filed alleging encroachment and discharge of untreated waste water in certain ponds situated at village Alamgir, district Ludhiana, Punjab.
2. There are 5 ponds in village Alamgir, district Ludhiana, Punjab that constitute the subject matter of the present matter and they have been included in the state-wide Action Plan for rejuvenation of ponds. It is pertinent to note that the respondent no. 3/ Department of Rural Development and Panchayat, State of Punjab has identified 15,466 village ponds (total area 23,450 acres) that are covered under the scope of the Action Plan. The time limit for the rejuvenation of ponds as per the Action Plan is 2029-30.



3. Illegal encroachment on panchayat land/ shamilat land, including village ponds, is governed by Section 7 of the Punjab Village Common Lands (Regulation) Act 1961, that reads as under:

"7. Power to put panchayat in possession of shamilat deh.-

(1) The Collector shall, on an application made to him by a panchayat, or by an officer, duly authorised in this behalf by the state government by a general or special order, after making such enquiry, as he may think fit and in accordance with such procedure as may be prescribed put the panchayat in possession of the land or other immovable property in the shamilat deh of that village which vested or is deemed to have vested in it under this Act and for so doing the Collector may exercise the powers of a revenue code in relation to the execution of a decree for possession of land under the Punjab Tenancy Act, 1887:

Provided that if after the receipt of the application and before the panchayat is put in possession of the land or other immovable property in the shamilat deh, a question of right, title or interest in such land or property is raised by any person and prima facie case is made out in support thereof, the Collector shall direct the person who has raised such question to submit his claim under section 11 and till the question is so determined, the application shall remain pending:

Provided further that if the person, who has raised the question of right, title or interest, fails to submit his claim under section 11 within the time prescribed under that section, the Collector shall presume that no question of right, title or interest is involved and shall proceed further to put the panchayat in possession of the land or other immovable property in the shamilat deh.

(2) An appeal against the order of the Collector under sub-section (1) shall lie to the Commissioner and the period of limitation for such an appeal shall be sixty days from the date of the order appealed against."

4. Pursuant to Section 7 of the Punjab Village Common Lands (Regulation) Act 1961, the Collector is to satisfy himself about the

prima facie ownership/title of the land, and further to pass an ejection order if he is satisfied that a person has encroached upon panchayat land.

5. It is pertinent to note that the ownership of village ponds is vested with the gram panchayat and it is written as "Gair Mumkin Chappar" in the jamabandi. Encroachment over pond land is also covered under Section 7 of the Punjab Village Common Lands (Regulation) Act 1961 and the Collector is fully competent to pass ejection orders in such cases.
6. In the instant case, the aspect of encroachment was noted and proceedings under Section 7 of the Punjab Village Common Lands (Regulation) Act 1961 were initiated by the gram panchayat Alamgir through the following cases:

- a. Gram Panchayat Alamgir v. Kushwinder Singh & Ors. Case no. LDH/DDPO/SEC/2024/00058

- b. Gram Panchayat Alamgir v. Nazar Singh & Ors. Case no. LDH/DDPO/SEC/2024/000529

filed in the court of the District Development and Panchayat Officer-cum-Collector. Eviction orders dated 02.12.2024 have been passed regarding all illegal occupants over the pond land.

7. Pursuant to the order dated 11.12.2024 passed by this Hon'ble Tribunal in the instant case, a fresh demarcation was conducted on 24.12.2024, and letter dated 08.01.2025 was received from



Tehsildar Ludhiana in this regard. A true copy of the letter dated 08.01.2025 was received from Tehsildar Ludhiana along with the demarcation report is annexed as **Annexure R-1/T**.

8. After demarcation, the total area and encroachment status of the 5 ponds in village Alamgir was as under:

| S. no. | Location | Total Area A-K-M | Encroachment A-K-M |
|--------------|----------------------------|---------------------|--------------------------------|
| 1. | Pond 1 (Khasra no. 454) | 1-6-2 | No encroachment |
| 2. | Pond 2 (Khasra no. 100) | 1-4-17 | 524 gaj (sq. yards) 0-0-17 |
| 3. | Pond 3 (Khasra no. 418) | 3-0-0 | 1240 gaj (sq. yards) 0-2-01 |
| 4. | Pond 4 (Khasra no. 459) | 0-6-9 | 153 gaj (sq. yards) 0-0-5 |
| 5. | Pond 5 (Khasra no. 458) | 0-7-12 | No encroachment |
| Total | | 8-1-0 | 0-3-02 |

9. There are no encroachments on Pond 1 (Khasra no. 454) and consequently no encroachment removal action was taken thereon. No person resides near this pond.

10. The details of encroachment for Pond 2 (Khasra no. 100) and action taken thereon are as under:

| S. no. | Name and parentage | Nature and Dimensions of encroachment | Total Area (in gaj) | Ejectment order | Action taken |
|--------|--------------------|---------------------------------------|---------------------|-----------------|---------------|
| 1. | Gobinder | Photostat shop | 11 | 30.01.2025 | Demolition by |

| | | | | | |
|----|---|--|----|------------|--|
| | Singh s/o Major Singh | | | | person, verified by SEPO, Block - 1 Ludhiana and Sarpach, Gram Panchayat Alamgir |
| 2. | Harjit Singh s/o Labh Singh | Bathroom | 2 | 30.01.2025 | Demolition by person, verified by SEPO, Block - 1 Ludhiana and Sarpach, Gram Panchayat Alamgir |
| 3. | Gurdas Singh s/o Chand Singh | Car shed without lenter | 15 | 30.01.2025 | Demolition by person, verified by SEPO, Block - 1 Ludhiana and Sarpach, Gram Panchayat Alamgir |
| 4. | Amar Singh s/o Bant Singh | Encroached by constructing up to plinth level | 50 | 30.01.2025 | Demolition by person, verified by SEPO, Block - 1 Ludhiana and Sarpach, Gram Panchayat Alamgir |
| 5. | Paramjit Singh s/o Mukhtayar Singh | Bathroom | 2 | 30.01.2025 | Ejected vide order dated 30.01.2025, |
| 6. | Jang Singh s/o Gulwant Singh | 2 rooms | 15 | 30.01.2025 | Demolition by person, verified by SEPO, Block - 1 Ludhiana and Sarpach, Gram Panchayat Alamgir |
| 7. | Dev Singh s/o Mohan Singh | Open walled space | 15 | 30.01.2025 | Demolition by person, verified by SEPO, Block - 1 Ludhiana and Sarpach, Gram Panchayat Alamgir |

| | | | | | |
|--------------|-----------------------------|-----------------------------------|------------|------------|--|
| 8. | Najjar Singh s/o Roor Singh | Fodder chamber for feeding cattle | 6 | 30.01.2025 | Demolition by person, verified by SEPO, Block - 1 Ludhiana and Sarpach, Gram Panchayat Alamgir |
| 9. | Mela Singh s/o Ram Kishan | Cattle shed and toilet bathroom | 10 | 30.01.2025 | Demolition by person, verified by SEPO, Block - 1 Ludhiana and Sarpach, Gram Panchayat Alamgir |
| 10. | Teja Singh s/o Pyara Singh | Fodder chamber for feeding cattle | 6 | 30.01.2025 | Demolition by person, verified by SEPO, Block - 1 Ludhiana and Sarpach, Gram Panchayat Alamgir |
| 11. | Shed teen (joint) | Common sitting place | 392 | | Demolition by GP |
| Total | | | 524 | | |

11. The details of encroachment for Pond 3 (Khasra no. 418) and action taken thereon are as under:

| S. no. | Name and parentage | Nature and Dimensions of encroachment | Total Area (in gaj) | Ejectment order | Action taken |
|--------|---------------------------------|---------------------------------------|---------------------|-----------------|----------------------|
| 1. | Shinder Singh s/o Pashora Singh | Open walled space without lental slab | 9 | 02.12.2024 | Encroachment removed |
| 2. | Gurnam Singh s/o Najjar Singh | Cattle shed without lental | 44 | 02.12.2024 | Encroachment removed |
| 3. | Dharam Singh s/o | Open walled space without | 7 | 02.12.2024 | Encroachment removed |

| | | | | | |
|--------------|---------------------------------|---------------------------------------|-------------|------------|----------------------|
| | Duaraka Singh | lental slab | | | |
| 4. | Jagtar Singh s/o Pargat Singh | Bathroom | 11 | 02.12.2024 | Encroachment removed |
| 5. | Surjit Singh s/o Duaraka Singh | Open walled space without lental slab | 7 | 02.12.2024 | Encroachment removed |
| 6. | Jaswant Singh s/o Hardit Singh | Tin shed | 16 | 02.12.2024 | Encroachment removed |
| 7. | Shed teen (joint) | Common sitting space | 1140 | 02.12.2024 | Encroachment removed |
| 8. | Jagga Singh s/o Mukhtayar Singh | | 4 | 02.12.2024 | Encroachment removed |
| 9. | Akwinder Singh s/o Sant Singh | Fodder chamber for feeding cattle | 2 | 02.12.2024 | Encroachment removed |
| Total | | | 1240 | | |

12. The details of encroachment for Pond 4 (Khasra no. 459) and action taken thereon are as under:

| S. no. | Name and parentage | Nature and Dimensions of encroachment | Total Area (in gaj) | Ejectment order | Action taken |
|--------------|------------------------------------|---------------------------------------|---------------------|-----------------|---|
| 1. | Lakhwinder Singh s/o Darshan Singh | Tin shed | 153 | 30.01.2025 | Demolition by person, verified by SEPO, Block - 1 Ludhiana and Sarpach, Gram Panchayat Alamgir. |
| Total | | | 153 | | |

13. There are no encroachments on Pond 5 (Khasra no. 458) and consequently no encroachment removal action was taken thereon. No person resides near this pond.

14. In accordance with order dated 11.12.2024 passed by this Hon'ble Tribunal, proceedings under Section 7 of the Punjab Village Common Lands (Regulation) Act 1961 were initiated by the Gram Panchayat Alamgir through the following cases:

a. LDH/DDPO/SEC/2025/000239 (regarding khasra no. 100/Pond 2) against:

- i. Nazar Singh s/o Roord Singh
- ii. Gobind Singh s/o Major Singh
- iii. Gurdev Singh s/o Chand Singh
- iv. Amar Singh s/o Bant Singh
- v. Parmjeet Singh s/o Mukhtiar Singh
- vi. Jang Singh s/o Gulwant Singh
- vii. Dev Singh s/o Mohan Singh
- viii. Mela Singh s/o Ram Kishan
- ix. Teja Singh s/o Pyara Singh

b. LDH/DDPO/SEC/2025/000236 (regarding khasra no. 418/Pond 3) against:

- i. Jagga Singh s/o Mukhtiar Singh
- ii. Akvinder Singh s/o Sant Singh

c. LDH/DDPO/SEC/2025/000237 (regarding khasra no. 459/Pond 4) against:

- i. Lakhwinder Singh s/o Darshan Singh

filed in the court of the District Development and Panchayat Officer-cum-Collector. Eviction orders dated 30.01.2025 have been

passed regarding all illegal occupants over the pond land. True copies of eviction orders dated 30.01.2025 are annexed as **Annexure R-2/T (Colly.)**.

15. Possession warrants dated 06.02.2025 have been issued by the court of the District Development and Panchayat Officer-cum-Collector. Vide letter dated 13.02.2025, the Block Development and Panchayat Officer, Ludhiana was directed to coordinate with the Tehsildar Ludhiana (South) to remove the illegal possession of the encroachers, in the presence of the duty magistrate, and to take possession of the encroached land for Gram Panchayat Alamgir in terms of the eviction order and the demarcation report. The BDPO Ludhiana was further directed to return a report to this effect within 15 days. A true copy of the possession warrants dated 06.02.2025 issued by the court of the District Development and Panchayat Officer-cum-Collector, Ludhiana are annexed as **Annexure R-3/T**. A true copy of the letter dated 13.02.2025 issued to the Block Development and Panchayat Officer, Ludhiana is annexed as **Annexure R-4/T**.

16. That the possession of all area under encroachment, as noted hereinabove, has been taken by the Gram Panchayat as on 17.03.2025. The current pictures of the ponds are annexed as **Annexure R-5 (Colly.)**.

17. That various remediation measures have been undertaken by the concerned authorities. At present, desilting chambers have been constructed for ponds no. 1, 2, 4 and 5 whereas pond no. 3 has been earmarked for rejuvenation through the Thapar Model. Additionally,

toe walls are under construction for ponds no. 2, 3 and 4. As on date, the pond-wise status is as follows:

| S. no. | Pond | Work 1 | Work 2 | Work 3 | Estimate (in Rs.) | Status |
|--------------|------|-----------------------------|-------------------------------------|--|-----------------------|--|
| 1. | 1 | Desilting chamber | Dewatering and desilting of pond | | 4 lakhs | Desilting chamber constructed |
| 2. | 2 | Desilting chambers (3 nos.) | Dewatering and desilting of pond | Toe wall and fencing (5 feet, 700 rft) | 6 lakhs + 10 lahs | Desilting chamber constructed |
| 3. | 3 | | Thapar model for renovation of pond | Toe wall and fencing (5 feet, 700 rft) | 38.4 lakhs | Dewatering and desilting carried out, and Thapar Model is under construction |
| 4. | 4 | Desilting chambers (2 nos.) | Dewatering and desilting of pond | Toe wall and fencing (5 feet, 240 rft) | 3 lakhs | Desilting chamber constructed, dewatering and desilting completed |
| 5. | 5 | Desilting chamber | Dewatering and desilting of pond | | 2.5 lakhs + 3.6 lakhs | Desilting chamber constructed, dewatering and desilting completed |
| Total | | | | | 67.50 lakh | |

18. That expenditure of Rs. 67.50 lakh has been budgeted for remediation of the ponds, of which Rs. 32.50 lakh has been spent on the following works: pipeline for disposal of village water from pond no. 2 to pond no. 3, with further connection to already laid 1 km pipeline to pond no. 4, along with construction of desilting chambers for ponds no. 1, 2, 4 and 5. Balance work amounting to

Rs. 35.00 lakh and rejuvenation of ponds including Thapar model project shall be executed by 30.06.2025. Construction of the oxidation pond including toe walls under the Thapar Model shall be completed by 30.06.2025.

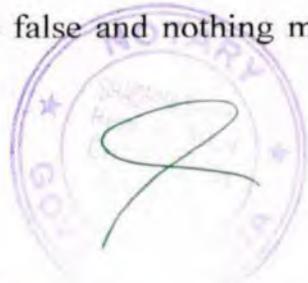
19. The orders of this Hon'ble Tribunal have been timely complied with and the Department of Rural Development and Panchayat, Punjab has taken the requisite steps to remove encroachments and initiate the remediation of the ponds in question. It is further assured that the aforementioned processes shall be taken to their logical conclusion in accordance with law.

20. In light of the above, it is respectfully prayed that this Hon'ble Tribunal may be pleased to dispose of present OA or pass any other order it deems fit in the facts and circumstances of the case.

[Signature]
DEPONENT

Verification

Verified at this 05 day of May 2025 at Chandigarh that the contents of the above affidavit are true and correct to my knowledge based on official records, no part thereof is false and nothing material has been concealed therefrom.



[Signature]
DEPONENT

[Signature]
SHADHI SINGH
NOTARY, CHANDIGARH
05/05/25

Verifies the Affidavit / GPA / SPA has been read over and explained to the deponent / executant who states he / she / they understand the same in full and true.

Signature
I have read the contents of the above affidavit and certify that the contents are true and correct to my knowledge based on official records, no part thereof is false and nothing material has been concealed therefrom.

Office Tehsildar Ludhiana(South)

To,

Development and Panchayat Officer,
Ludhiana.

No. 32 Dated 08/01/25

OA. NO - 459/2023 CHARAN SINGH V/S STATE OF PUNJAB

Reference: With regard to letters no. 8347/Development Branch Dated: 24/12/2024.

In relation to the letter cited above, it is requested that according to the report of the field staff, that as per the general order vide letter no. 8347 dated 24.12.2024 office of Deputy Commissioner Ludhiana demarcation of village Alamgir, District Ludhiana Had bast no. 273 Tehsil Ludhiana (South) District Ludhiana of khasra no. 418, 459, 100 was done. District Kanugo, Gill, got the demarcation of khasra no. 418, 459, 100 done in the presence of Rajwinder Singh, Gram Panchayat village Alamgir and after the said demarcation the name of occupiers in the above khasra number as per Sarpanch Karanjot Singh son of Kesar Singh is mentioned below (approximately):

| S.No. | Name of Occupiers | Khasra No and approximate area occupied |
|-------|---------------------------------------|---|
| 1. | Shinder Singh son of Pashora Singh | 418 (9 Gaj) |
| 2. | Gurnam Singh son of Najjar Singh | 418 (44 Gaj) |
| 3. | Dharam Singh son of Duaraka Singh | 418 (7 Gaj) |
| 4. | Jagtar Singh son of Pargat Singh | 418 (11 Gaj) |
| 5. | Surjit Singh son of Duaraka Singh | 418 (7 Gaj) |
| 6. | Jaswant Singh son of Hardit Singh | 418 (16 Gaj) |
| 7. | Gobinder Singh son of Major Singh | 100 (11 Gaj) |
| 8. | Harjit Singh son of Labh Singh | 100 (2 Gaj) |
| 9. | Gurdas Singh son of Chand Singh | 100 (15 Gaj) |
| 10. | Amar Singh son of Bant Singh | 100 (50 Gaj) |
| 11. | Paramjit Singh son of Mukhtayar Singh | 100 (2 Gaj) |
| 12. | Jang Singh son of Gulwant Singh | 100 (15 Gaj) |
| 13. | Dev Singh son of Mohan Singh | 100 (15 Gaj) |
| 14. | Najjar Singh son of Roor Singh | 100 (6 Gaj) |
| 15. | Mela Singh son of Ram Kishan | 100 (10 Gaj) |
| 16. | Teja Singh son of Payara Singh | 100 (6 Gaj) |
| 17. | Shed teen (joint) | 418 (1140 Gaj) 100 (392 Gaj) |
| 18. | Lakhwinder Singh son of Darshan Singh | 459 (151 Gaj) |
| 19. | Abvrinder Singh son of Sant Singh | 468 (2 Gaj) |
| 20. | Jagga Singh son of Mukhtayar Singh | 418 (4 Gaj) |

The report is submitted for further necessary action.

Tehsildar
Ludhiana (South)

Endst. No. Dated.

A copy of the same is sent to the Hon'ble Deputy Commissioner (MA Branch) for information.

Tehsildar
Ludhiana (South)

**THE COURT OF MS. NAVDEEP KAUR DISTRICT DEVELOPMENT PANCHAYAT
OFFICER LUDHIANA - CUM - COLLECTOR LUDHIANA**

Case No: LDH/DDPO/SEC/2025/000236

Filed on: 23.01.2025

Decision Date: 30.01.2025

Village: Alamgir

Gram Panchayat Village Alamgir, Tehsil and District Ludhiana through Shri
Ragubir Singh, S.E.P.O. Block Development and Panchayat Office, Ludhiana-I

(Petitioner)

Vs

1. Jagga Singh son of Mukhtiar Singh
2. Akvinder Singh son of Sant Singh

Residents of Village Alamgir, Tehsil Ludhiana West, District Ludhiana

(Respondents)

Petition under Section 7 of the Punjab Village Common Lands and Regulation Act, 1961 concerning Khasra No. 418 (24-0), Khatauni No. 1212, Khatauni No. 1261, Hadsab No. 273 as per Jamabandi year 2016-2017 located in Village Alamgir, Tehsil and District Ludhiana.

A petition was filed by the Gram Panchayat of Village Alamgir, District Ludhiana through Shri Ragubir Singh, S.E.P.O. Block Development and Panchayat Officer, Ludhiana-I under Section 7 of the Punjab Village Common Lands and Regulation Act, 1961, requesting the removal of illegal possession by the respondent over the land belonging to the Gram Panchayat on the above-mentioned

hasra number. The petitioner requested that the illegal possession by the respondent be removed and the land be returned to the Gram Panchayat Alamgir.

In this regard, a notice was issued to the respondent through the Block Development and Panchayat Officer, Ludhiana-1 to present his side in court. Following the notice, the respondents appeared in court.

Respondent No. 1 appeared in court and submitted a written request stating, "I, Jagga Singh, son of Mukhtiar Singh, resident of Village Alamgir, District Ludhiana, have demolished what I had constructed on the government land. There are no photographs attached. I no longer possess the land. Only a government-built latrine remains on the land. I have no further interest in this land."

Respondent No. 2 appeared in court and submitted a written request stating, "I, Akvinder Singh, son of Sant Singh, resident of Village Alamgir, District Ludhiana, have demolished what I had constructed on the government land. There are no photographs attached. I no longer possess the land. Only a government-built latrine remains on the land. I have no further interest in this land."

CONCLUSION:

After reviewing the records and considering the statements of both parties, it is established that the respondents have voluntarily removed their possession from the disputed land. This fact was confirmed by the Sarpanch and the petitioner, Shri Ragubir Singh, S.E.P.O., Block Ludhiana-1. Therefore, no further action is required in this petition. This court orders the respondents to immediately vacate the disputed land and return it to the Panchayat, and the petition is disposed of.

The order was pronounced in open court in good faith on 30.01.2025.

Collector (Panchayat Lands) – Cum –
District Development and Panchayat
Officer, Ludhiana.

Endt.. No.

Reader/Date

Copy of this order sent for information and necessary action to:

1. Block Development and Panchayat Officer, Ludhiana-I.

Collector (Panchayat Lands) – Cum –
District Development and Panchayat
Officer, Ludhiana.

IN THE COURT OF MS. NAVDEEP KAUR DISTRICT DEVELOPMENT
PANCHAYAT OFFICER LUDHIANA – CUM – COLLECTOR LUDHIANA

Case No: LDH/DDPO/SEC/2025/000237

Filed on: 23.01.2025

Decision Date:30.01.2025

Village:Alamgir

Gram Panchayat Village Alamgir, Tehsil and District Ludhiana through Shri
Ragubir Singh, S.E.P.O. Block Development and Panchayat Office, Ludhiana-1

(Petitioner)

Vs

1.Lakhwinder Singh son of Darshan Singh, Resident of Village Alamgir,
Tehsil Ludhiana West, District Ludhiana**

(Respondent)

Petition under Section 7 of the Punjab Village Common Lands and
Regulation Act, 1961 regarding Khasra No. 459, Khatauni No. 1212,
Khatoni No. 1261, Hadsab No. 273 as per Jamabandi year 2016-2017
located in Village Alamgir, Tehsil, and District Ludhiana.

A petition was filed by the Gram Panchayat of Village Alamgir, District Ludhiana through Shri Ragubir Singh, S.E.P.O. Block Development and Panchayat Officer, Ludhiana-1 under Section 7 of the Punjab Village Common Lands and Regulation Act, 1961, requesting the removal of illegal possession by the respondent over the land belonging to the Gram Panchayat on the above-mentioned khasra number. The petitioner requested that the illegal possession by the respondent be removed and the land be returned to the Gram Panchayat Alamgir.

Regarding this matter, a notice was issued to the respondent through the Block Development and Panchayat Officer, Ludhiana-1 to present his side in court. Following the notice, the respondent appeared in court.

The respondent appeared in court and submitted a written request stating, "I, Lakhwinder Singh, son of Darshan Singh, resident of Village Alamgir, Tehsil Southern Ludhiana, have made a temporary shed using tin sheets along the outer wall of my house. I have now removed it and cleared the area. There are no photographs attached. I have not made any permanent construction on this land. I am fully willing to cooperate."

CONCLUSION:

After reviewing the records and considering the statements of both parties, it is evident that the respondent has voluntarily removed his possession from the disputed land. This fact was confirmed by both the Sarpanch and the petitioner, Shri Ragubir Singh, S.E.P.O., Block Ludhiana-1. Therefore, no further action is required in this petition. This court orders the respondent to immediately vacate the disputed land and return it to the Panchayat, and the petition is disposed of.

The order was pronounced in open court in good faith on 30.01.2025.

Collector (Panchayat Lands) – Cum –
District Development and Panchayat
Officer, Ludhiana.

Endt. No. Reader/Date

Copy of this order sent for information and necessary action to:

1. Block Development and Panchayat Officer, Ludhiana-1.

Collector (Panchayat Lands) – Cum –
District Development and Panchayat
Officer, Ludhiana.

IN THE COURT OF MS. NAVDEEP KAUR, DISTRICT DEVELOPMENT PANCHAYAT
OFFICER LUDHIANA – CUM – COLLECTOR LUDHIANA

Case Number: LDH/DDPO/SEC/2025/000239

Date of Filing: 23.01.2025

Date of Decision: 30.01.2025

Village: Alamgir

Gram Panchayat Village Alamgir, Tehsil and District Ludhiana, through Shri
Raghveer Singh, S.E.P.O. Block Development and Panchayat Officer, Ludhiana-1

(Petitioner)

Vs.

1. Nazar Singh son of Roord Singh
2. Gobind Singh son of Major Singh
3. Gurdev Singh son of Chand Singh
4. Amar Singh son of Bant Singh
5. Parmjeet Singh son of Mukhtiar Singh
6. Jang Singh son of Gulwant Singh
7. Dev Singh son of Mohan Singh
8. Mela Singh son of Ram Kishan
9. Teja Singh son of Pyara Singh

All residents of Village Alamgir, Tehsil Ludhiana South, District Ludhiana

(Respondents)

PETITION UNDER SECTION 7 OF THE PUNJAB VILLAGE COMMON
LANDS AND REGULATION ACT 1961

Regarding Khasra Number 100, Khewat Number 1226, Khatoni Number 1261, Hadbast Number 1398 as per Jamabandi year 2016-2017, located in Village Alamgir, Tehsil and District Ludhiana.

The Gram Panchayat of Village Alamgir, District Ludhiana, through Shri Raghveer Singh, S.E.P.O., Block Development and Panchayat Officer, Ludhiana-1, filed a petition under Section 7 of the Punjab Village Common Lands and Regulation Act, 1961, requesting the court to order the removal of unauthorized possession by the respondents over the land owned by the Gram Panchayat of Alamgir. The petitioner claims that the respondents have illegally occupied the land belonging to the Gram Panchayat. Therefore, the petitioner requests that the court remove the respondents from the land and restore possession to the Gram Panchayat of Alamgir.

In response, a notice was issued to the respondents to present their case through the Block Development and Panchayat Officer, Ludhiana-1. The respondents appeared before the court and provided their written statement-

Respondent No. 1, Nazar Singh, appeared before the court and submitted a written statement/affidavit stating:

"I, Nazar Singh son of Roord Singh, resident of Village Alamgir, Tehsil and District Ludhiana, hereby solemnly affirm that I have demolished any construction made on the government land, as evidenced by the attached photographs. I no longer possess any claim over this property. This property is now associated with a government toilet, with which I have no connection or claim."

Respondent No. 2, Gobind Singh, appeared before the court and submitted a written statement:

"I, Gobind Singh son of Major Singh, resident of Village Alamgir, Tehsil and District Ludhiana, hereby solemnly affirm that I have demolished any construction made on the government land, as evidenced by the attached photographs. I no longer possess any claim over this property."

Respondent No. 3, Gurdev Singh, appeared before the court and submitted a written statement:

"I, Ramdas Singh, alias Gurdev Singh son of Chand Singh, resident of Village Alamgir, Tehsil and District Ludhiana, hereby solemnly affirm that I have demolished any construction made on the government land, as evidenced by the attached photographs."

Respondent No. 4 appeared before the court and submitted a written statement:

"I, Amar Singh son of Bant Singh, resident of Village Alamgir, Tehsil and District Ludhiana, affirm that the construction I made on the government land has been demolished, as evidenced by the attached photographs. I no longer have possession over this property. The only structure on this land is a government toilet, and I have no connection or claim over it."

Respondent No. 5 appeared before the court and submitted a written statement:

"I, Parmjeet Singh son of Mukhtiar Singh, resident of Village Alamgir, Tehsil and District Ludhiana, affirm that the construction I made on the government land has been demolished, as evidenced by the attached photographs. I no longer have possession over this property. The only structure on this land is a government toilet, and I have no connection or claim over it."

Respondent No. 6 appeared before the court and submitted a written statement/affidavit stating:

"I, Jagjeet Singh alias Jang Singh son of Gulwant Singh, resident of Village Alamgir, Tehsil and District Ludhiana, affirm that the construction I made on the government land has been demolished, as evidenced by the attached

photographs. I no longer have possession over this property. I have no connection or claim over this property."

Respondent No. 7 appeared before the court and submitted a written statement/affidavit stating:

"I, Dev Singh son of Mohan Singh, resident of Village Alamgir, Tehsil and District Ludhiana, affirm that the construction I made on the government land has been demolished, as evidenced by the attached photographs. I no longer have possession over this property. The only structure on this land is a government toilet, and I have no connection or claim over it."

Respondent No. 8 appeared before the court and submitted a written statement:

"I, Mela Singh son of Ram Kishan, resident of Village Alamgir, Tehsil and District Ludhiana, affirm that the construction I made on the government land has been demolished, as evidenced by the attached photographs. I no longer have possession over this property. The only structure on this land is a government toilet, and I have no connection or claim over it."

Respondent No. 9 appeared before the court and submitted a written statement/affidavit stating:

"I, Teja Singh son of Pyara Singh, resident of Village Alamgir, Tehsil and District Ludhiana, affirm that the construction I made on the government land has been demolished, as evidenced by the attached photographs. I no longer have possession over this property. I have no connection or claim over this property."

To confirm the statements made by the respondents, the petitioner, Shri Raghveer Singh, S.E.P.O., Block Ludhiana-1, and the Sarpanch of Gram Panchayat Alamgir were asked. They submitted a written statement to the court confirming: "It is certified that, except for Respondent No. 5, Parmjeet Singh son of Mukhtiar Singh, all the other respondents have voluntarily removed their illegal possession from the disputed land. Currently, there is no illegal possession by anyone other than Parmjeet Singh on the disputed land."

In the court of Ms. Navdeep Kaur, District Development and Panchayat Officer,
Ludhiana Cum-Collector

Gram Panchayat Village Alamgir Tehsil Ludhiana (South) District Ludhiana
(Petitioner)

V/s

Jaswant Singh son of Harditt Singh Minder Singh son of Pishaura Singh
(Respondent)

No. 745-47/ Reader Dated 06/2/25

Possession Warrant

Tehsildar Ludhiana (South)

The above case has been decided in favor of the Gram Panchayat through the order dated 02.12.2024. Therefore, you are instructed to take possession of Gram Panchayat Alamgir Tehsil Ludhiana (South) and District Ludhiana as per the order and demarcation report and send the report to this court within 15 days. If a stay order of any honorable high court is submitted regarding this case, then it should be implemented.

Issued today on 06.02.2025 under my signature and court seal.

Copy enclosed of the following order and designation.

District Development and
Panchayat Officer, Ludhiana.

Endst. No. 748 /Reader Dated 06/2/25

Copy of the above is forwarded to the following:

- 1 Block Development and Panchayat Officer, Ludhiana-1 is instructed to coordinate with the Tehsildar Ludhiana (South) to remove the illegal possession in the presence of the duty magistrate. If police assistance is required in this regard, coordination should be made with the office of the concerned Senior Superintendent of Police through the concerned Duty Magistrate.

Collector-cum-
District Development and
Panchayat officer, Ludhiana

**In the court of Ms. Navdeep Kaur, District Development and Panchayat Officer,
Ludhiana Cum-Collector**

Gram Panchayat Village Alamgir Tehsil Ludhiana (South) District Ludhiana
(Petitioner)

V/s

Khushwinder Singh son of Maghar Singh and others
(Respondent)

No. 749-50/ Reader Dated 06/2/25

Possession Warrant

Tehsildar Ludhiana (South)

The above case has been decided in favor of the Gram Panchayat through the order dated 02.12.2024. Therefore, you are instructed to take possession of Gram Panchayat Alamgir Tehsil Ludhiana (South) and District Ludhiana as per the order and demarcation report and send the report to this court within 15 days. If a stay order of any honorable high court is submitted regarding this case, then it should be implemented.

Issued today on 06.02.2025 under my signature and court seal.

Copy enclosed of the following order and designation.

District Development and
Panchayat Officer, Ludhiana.

Endst. No. 751 /Reader Dated 06/2/25

Copy of the above is forwarded to the following:

- 1 Block Development and Panchayat Officer, Ludhiana-1 is instructed to coordinate with the Tehsildar Ludhiana (South) to remove the illegal possession in the presence of the duty magistrate. If police assistance is required in this regard, coordination should be made with the office of the concerned Senior Superintendent of Police through the concerned Duty Magistrate.

Collector-cum-
District Development and
Panchayat officer, Ludhiana

**In the court of Ms. Navdeep Kaur, District Development and Panchayat Officer,
Ludhiana Cum-Collector**

Gram Panchayat Village Alamgir Tehsil Ludhiana (South) District Ludhiana
(Petitioner)

V/s

Najjar Singh son of Hazoor Singh
Harjit Singh son of Labh Singh
(Respondent)

No. 752-54/ Reader Dated 06/2/25

Possession Warrant

Tehsildar Ludhiana (South)

The above case has been decided in favor of the Gram Panchayat through the order dated 02.12.2024. Therefore, you are instructed to take possession of Gram Panchayat Alamgir Tehsil Ludhiana (South) and District Ludhiana as per the order and demarcation report and send the report to this court within 15 days. If a stay order of any honorable high court is submitted regarding this case, then it should be implemented.

Issued today on 06.02.2025 under my signature and court seal.

Copy enclosed of the following order and designation.

District Development and
Panchayat Officer, Ludhiana.

Endst. No. 755 /Reader Dated 06/2/25

Copy of the above is forwarded to the following:

- 1 Block Development and Panchayat Officer, Ludhiana-1 is instructed to coordinate with the Tehsildar Ludhiana (South) to remove the illegal possession in the presence of the duty magistrate. If police assistance is required in this regard, coordination should be made with the office of the concerned Senior Superintendent of Police through the concerned Duty Magistrate.

Collector-cum-
District Development and
Panchayat officer, Ludhiana

**Office:- District Development and Panchayat Officer, Ludhiana District
Administrative Complex (New Court) Ludhiana**

Ph. No. 0161-22970033

ddpoldh@gmail.com

To,

Via email

Block Development and Panchayat Officer,

Ludhiana-1

Subject:- Regarding the processing of intervention warrants issued in cases related to Gram Panchayat Alamgir.

As per subject cited above Case No. LDH/DDPO/SEC/2024/000528, LDH/DDPO/SEC/2024/000607, LDH/DDPO/SEC/2024/000529 related to Gram Panchayat Alamgir has been decided on dated 02.12.2024 and possession warrants by the undersigned have been issued on 06.02.2025. Therefore, through this letter, you are instructed that the possession process of the said case should be initiated immediately and this office should be informed about the date fixed for the intervention process.

District Development and Panchayat Officer,

Ludhiana.

Endst No. 900

Dated 13.02.2025

A copy enclosed to:

1. For information to Hon'ble Director, Rural Development and Panchayat Department, Mohali.

District Development and Panchayat Officer,

Ludhiana

ਦਰਬਾਰ ਤਹਿਸੀਲਦਾਰ ਲੁਧਿਆਣਾ (ਦੱਖਣੀ)

ਦੀ ਨੰ

ਜਿਲਾ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਗਾਰ,
ਲੁਧਿਆਣਾ।

ਦਿਸਾ

ਨੰ - 39

ਮਿਤੀ - 08/01/25

ਹਵਾਲਾ

OL. NO -459/2023 CHARRAN SINGH V/S STATE OF PUNJAB.

ਆਪ ਜੀ ਦੇ ਪੱਤਰ ਨੰ 0347/ਵਿਕਾਸ ਸਾਖਾ ਮਿਤੀ 24/12/2024 ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਸਬੰਧੀ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰ ਦੇ ਸਬੰਧ ਵਿੱਚ ਬੇਨਤੀ ਹੈ ਕਿ ਫੀਲਡ ਸਟਾਫ ਦੀ ਰਿਪੋਰਟ ਅਨੁਸਾਰ ਆਮਦਾ ਕੁਕਮ ਦਰਬਾਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਲੁਧਿਆਣਾ ਪੱਤਰ ਨੰ 8347 ਮਿਤੀ 24/12/2024 ਦੇ ਸਬੰਧ ਵਿੱਚ ਪਿੰਡ ਆਲਮਗੀਰ ਹਦਬਸਤ ਨੰ 273 ਤਹਿਸੀਲ ਲੁਧਿਆਣਾ (ਦੱਖਣੀ) ਜਿਲਾ ਲੁਧਿਆਣਾ ਵਿੱਚ ਮੇਕਾ ਪਰ ਪਿੰਡ ਜਾ ਕਰ ਕੇ ਮਹਿ ਤਿਕਾਰਡ ਖਸਰਾ ਨੰ 418, 459,100 ਦੀ ਨਿਸ਼ਾਨਦੇਹੀ ਕਾਨੂੰਗੋ ਹਨਕਾ ਗਿੱਲ ਦੁਆਰਾ ਕਰਵਾਈ ਗਈ ਹਾਜਰੀਨ ਗ੍ਰਾਮ ਪੰਚਾਇਤ ਪਿੰਡ ਆਲਮਗੀਰ ਦਾ ਮਾਲਕਾਨ ਰਾਜਵਿੰਦਰ ਸਿੰਘ ਵਲੋਂ (ਟੋਟਲ ਸਟੇਸ਼ਨ ਮਸ਼ੀਨ) ਹਾਲੇ ਨਿਸ਼ਾਨਦੇਹੀ ਕੀਤੀ ਗਈ ਅਤੇ ਉਪਰੋਕਤ ਨੰਬਰ ਖਸਰਾ ਦੀ ਨਿਸ਼ਾਨਦੇਹੀ ਕੀਤੀ ਗਈ ਅਤੇ ਉਪਰੋਕਤ ਨੰਬਰ ਖਸਰਾ ਦੀ ਨਿਸ਼ਾਨਦੇਹੀ ਕਰਨ ਉਪਰੰਤ ਜੇ ਕਾਬਜਕਾਰਾਨ ਦਾ ਰਕਬਾ ਉਪਰੋਕਤ ਨੰਬਰ ਖਸਰਾ ਵਿੱਚ ਆ ਰਿਹਾ ਹੈ ਉਹਨਾਂ ਦੇ ਮਾਲਕਾਨ (ਕਾਬਜਕਾਰਾਨ) ਦਾ ਵੇਰਵਾ ਪਿੰਡ ਆਲਮਗੀਰ ਦੇ ਸਰਪੰਚ ਕਰਨੇਜਤ ਸਿੰਘ ਪੁੱਤਰ ਕੇਸਰ ਸਿੰਘ ਦੇ ਅਨੁਸਾਰ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਹੈ ਅਤੇ ਕਬਜਾ ਗਜਾ ਵਿੱਚ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਹੈ (ਲਗਭਗ)-

| ਲੜੀ ਨੰ | ਨਾਮ ਕਾਬਜਕਾਰਾ ਦੇ | ਖਸਰਾ ਨੰ ਅਤੇ ਕਿੰਨੇ ਰਕਬੇ ਤੇ ਕਥਜਾ ਲਗਭਗ |
|--------|-------------------------------|-------------------------------------|
| 1 | ਜ਼ਿੰਦਰ ਸਿੰਘ ਪੁੱਤਰ ਪੀਰਾ ਸਿੰਘ | 418 (9 ਗਜ) |
| 2 | ਕੁਰਨਾਮ ਸਿੰਘ ਪੁੱਤਰ ਨਾਜਰ ਸਿੰਘ | 418 (44 ਗਜ) |
| 3 | ਧਰਮ ਸਿੰਘ ਪੁੱਤਰ ਦੁਆਰਕਾ ਸਿੰਘ | 418 (7 ਗਜ) |
| 4 | ਜਗਤਾਰ ਸਿੰਘ ਪੁੱਤਰ ਪ੍ਰਗਟ ਸਿੰਘ | 418 (11 ਗਜ) |
| 5 | ਸੁਰਜੀਤ ਸਿੰਘ ਪੁੱਤਰ ਦੁਆਰਕਾ ਸਿੰਘ | 418 (7 ਗਜ) |
| 6 | ਜਸਵੰਤ ਸਿੰਘ ਪੁੱਤਰ ਰਤਵਿੰਦਰ ਸਿੰਘ | 418 (16 ਗਜ) |
| 7 | ਗੋਵਿੰਦਰ ਸਿੰਘ ਪੁੱਤਰ ਮੋਜਰ ਸਿੰਘ | 100 (11 ਗਜ) |
| 8 | ਹਰਜੀਤ ਸਿੰਘ ਪੁੱਤਰ ਜਾਤ ਸਿੰਘ | 100 (2 ਗਜ) |
| 9 | ਮੁਹੰਮਦ ਸਿੰਘ ਪੁੱਤਰ ਚੰਦ ਸਿੰਘ | 100 (15 ਗਜ) |

IN THE COURT OF MS. HAYDEEP KAUR, DISTRICT DEVELOPMENT PANCHAYAT OFFICER
LUDHIANA - CUM - COLLECTOR, LUDHIANA

ਕੇਸ ਨੰਬਰ LDH/DDPO/SEC/2025/000236

ਦਾਇਰ ਨਿਰਦੇਸ਼ 23.01.2025

ਫੈਸਲਾ ਨਿਰਦੇਸ਼ 30.01.2025

ਪਿੰਡ ਆਲਮਗੀਰ

ਗਰਾਮ ਪੰਚਾਇਤ ਪਿੰਡ ਆਲਮਗੀਰ, ਤਹਿਸੀਲ ਅਤੇ ਜ਼ਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਸ਼ਾਂਤੀ ਸ਼੍ਰੀ ਰਾਖਵੀਂ ਸਿੰਘ,
ਐਸ.ਈ.ਪੀ.ਓ. ਕਲਾਕ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਦਫਤਰ, ਲੁਧਿਆਣਾ-1

(ਪਟੀਨਰ)

ਕਲਾਮ

- 1 ਜੱਗ ਸਿੰਘ ਪੁੱਤਰ ਮੁਖਤਿਆਰ ਸਿੰਘ
- 2 ਅਕਵਿੰਦਰ ਸਿੰਘ ਪੁੱਤਰ ਸੰਤ ਸਿੰਘ

ਵਾਨੀ ਪਿੰਡ ਆਲਮਗੀਰ, ਤਹਿਸੀਲ ਲੁਧਿਆਣਾ ਪੱਛਮੀ, ਜ਼ਿਲ੍ਹਾ ਲੁਧਿਆਣਾ

(ਉੱਤਰਵਾਦੀ)

ਪਟੀਸ਼ਨ ਜੇਰ ਧਾਰਾ 7 ਆਟ ਦੀ ਪੰਜਾਬ ਵਿਲੇਜ ਧਾਨ ਲੈਂਡਜ ਅਤੇ ਰੈਗੂਲੇਸ਼ਨ ਐਕਟ 1961
ਬਾਬਤ ਖਸਰਾ ਨੰਬਰ 418(24-0), ਖੇਵਟ ਨੰਬਰ 1212, ਖਤੇਨੀ ਨੰਬਰ 1201 ਹਦਬਸਤ
ਨੰਬਰ 273 ਮੁਤਾਬਿਕ ਜਮ੍ਹਾਂਬੰਦੀ ਸਾਲ 2010-2017 ਦਾਖਿਆ ਪਿੰਡ ਆਲਮਗੀਰ,
ਤਹਿਸੀਲ ਅਤੇ, ਜ਼ਿਲ੍ਹਾ ਲੁਧਿਆਣਾ

ਗਰਾਮ ਪੰਚਾਇਤ ਪਿੰਡ ਆਲਮਗੀਰ, ਜ਼ਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਵੱਲੋਂ ਸ਼੍ਰੀ ਰਾਖਵੀਂ ਸਿੰਘ, ਐਸ.ਈ.ਪੀ.ਓ. ਕਲਾਕ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਦਫਤਰ, ਲੁਧਿਆਣਾ-1 ਰਾਹੀਂ ਪੰਜਾਬ ਵਿਲੇਜ ਧਾਨ ਲੈਂਡਜ ਅਤੇ ਰੈਗੂਲੇਸ਼ਨ ਐਕਟ 1961 ਦੀ ਧਾਰਾ 7 ਅਧੀਨ ਪਟੀਸ਼ਨ ਦਾਇਰ ਕਰਕੇ ਬੇਨਤੀ ਕੀਤੀ ਗਈ ਸੀ ਕਿ ਉੱਤਰਵਾਦੀ ਪਿੰਡ ਵੱਲੋਂ ਉਕਤ ਖਸਰਾ ਨੰਬਰ ਤੇ ਗਰਾਮ ਪੰਚਾਇਤ ਦੀ ਜਮੀਨ ਉੱਪਰ ਨਜਾਇਜ਼ ਬਸਤਾ ਕੀਤਾ ਹੋਇਆ ਹੈ। ਪਟੀਸ਼ਨਰ ਵੱਲੋਂ ਪਟੀਸ਼ਨ ਵਿੱਚ ਬੇਨਤੀ ਕੀਤੀ ਗਈ ਹੈ ਕਿ ਉੱਤਰਵਾਦੀ ਵੱਲੋਂ ਗਰਾਮ ਪੰਚਾਇਤ ਆਲਮਗੀਰ

Handwritten signature

ਦੀ ਜਾਮੀਨ ਤੇ ਕਬਜਾ ਕੀਤਾ ਹੈ। ਇਸ ਲਈ ਇਸ ਰਕਬੇ ਤੋਂ ਉੱਤਰਵਾਦੀ ਦਾ ਕਬਜਾ ਖਾਲੀ ਕਰਵਾਕੇ ਕਬਜਾ ਗ੍ਰਾਮ ਪੰਚਾਇਤ ਆਲਮਗੀਰ ਨੂੰ ਸੌਂਪਿਆ ਜਾਵੇ।

ਇਸ ਸਬੰਧੀ ਉੱਤਰਵਾਦੀ ਧਿਰ ਨੂੰ ਬਲਾਕ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ, ਲੁਧਿਆਣਾ-1 ਰਾਹੀਂ ਆਪਣਾ ਪੱਖ ਪੇਸ਼ ਕਰਨ ਲਈ ਨੋਟਿਸ ਜਾਰੀ ਕੀਤਾ ਗਿਆ। ਨੋਟਿਸ ਉਪਰੰਤ ਉੱਤਰਵਾਦੀ ਧਿਰ ਅਦਾਲਤ ਵਿੱਚ ਹਾਜਰ ਆਏ।

ਉੱਤਰਵਾਦੀ ਧਿਰ ਨੰਬਰ 1 ਵੱਲੋਂ ਅਦਾਲਤ ਵਿੱਚ ਹਾਜਰ ਆਕੇ ਲਿਖਤੀ ਬੇਨਤੀ ਕੀਤੀ ਕਿ "ਮੈਂ ਜੱਗਾ ਸਿੰਘ ਪੁੱਤਰ ਮੁਖਤਿਆਰ ਸਿੰਘ ਵਾਸੀ ਪਿੰਡ ਆਲਮਗੀਰ, ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਨੇ ਸਰਕਾਰੀ ਜਾਇਦਾਦ ਦੇ ਰਕਬੇ ਵਿੱਚ ਮੈਂ ਜੋ ਬਣਾਇਆ ਸੀ ਉਹ ਢਾਹ ਦਿੱਤਾ ਹੈ। ਜਿਸ ਦੀਆਂ ਤਸਵੀਰਾਂ ਨਾਲ ਨੱਥੀ ਹਨ। ਇਹ ਕਿ ਇਸ ਉੱਪਰ ਹੁਣ ਮੇਰਾ ਕਬਜਾ ਨਹੀਂ ਹੈ। ਇਹ ਕਿ ਇਸ ਜਾਇਦਾਦ ਵਿੱਚ ਕੇਵਲ ਸਰਕਾਰੀ ਖੇਨੀ ਬਣੀ ਹੋਈ ਹੈ। ਇਸ ਕਿ ਇਸ ਜਾਇਦਾਦ ਨਾਲ ਮੇਰਾ ਕੋਈ ਵਾਸਤਾ ਨਹੀਂ ਹੈ।"

ਉੱਤਰਵਾਦੀ ਧਿਰ ਨੰਬਰ 2 ਵੱਲੋਂ ਅਦਾਲਤ ਵਿੱਚ ਹਾਜਰ ਆਕੇ ਲਿਖਤੀ ਬੇਨਤੀ ਕੀਤੀ ਕਿ "ਮੈਂ ਅਕਵਿੰਦਰ ਸਿੰਘ ਪੁੱਤਰ ਸੰਤ ਸਿੰਘ ਵਾਸੀ ਪਿੰਡ ਆਲਮਗੀਰ, ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਨੇ ਸਰਕਾਰੀ ਜਾਇਦਾਦ ਦੇ ਰਕਬੇ ਵਿੱਚ ਜੋ ਬਣਾਇਆ ਸੀ ਉਹ ਢਾਹ ਦਿੱਤਾ ਹੈ। ਜਿਸ ਦੀਆਂ ਤਸਵੀਰਾਂ ਨਾਲ ਨੱਥੀ ਹਨ। ਇਹ ਕਿ ਉਸ ਉੱਪਰ ਹੁਣ ਮੇਰਾ ਕਬਜਾ ਨਹੀਂ ਹੈ। ਇਹ ਕਿ ਇਸ ਜਾਇਦਾਦ ਵਿੱਚ ਕੇਵਲ ਸਰਕਾਰੀ ਲੈਟਰੀਨ ਬਣੀ ਹੋਈ ਹੈ। ਇਹ ਕਿ ਮੇਰਾ ਇਸ ਜਾਇਦਾਦ ਨਾਲ ਕੋਈ ਵਾਸਤਾ ਨਹੀਂ ਹੈ।"

CONCLUSION-

ਮਿਸਲ ਤੇ ਸ਼ਾਮਿਲ ਰਿਕਾਰਡ ਨੂੰ ਘੋਖਣ ਅਤੇ ਦੋਵਾਂ ਧਿਰਾਂ ਦੇ ਪੱਖ/ਬਿਆਨਾਂ ਨੂੰ ਵਿਚਾਰਨ ਉਪਰੰਤ ਇਹ ਗੱਲ ਸਾਬਤ ਹੁੰਦੀ ਹੈ ਕਿ ਉੱਤਰਵਾਦੀਆਂ ਵੱਲੋਂ ਆਪਣੀ ਸਵੈ ਇਛਾ ਨਾਲ ਝਗੜੇ ਵਾਲੀ ਜਗ੍ਹਾ ਤੋਂ ਆਪਣਾ ਕਬਜਾ ਹਟਾ ਲਿਆ ਹੈ। ਇਸ ਗੱਲ ਦੀ ਪੁਸ਼ਟੀ ਸਰਪੰਚ ਅਤੇ ਪਟੀਸ਼ਨਰ ਸ੍ਰੀ ਰਾਮਬੀਰ ਸਿੰਘ, ਐਸ.ਈ.ਪੀ.ਓ ਬਲਾਕ ਲੁਧਿਆਣਾ-1 ਵੱਲੋਂ ਕੀਤੀ ਗਈ ਹੈ। ਇਸ ਲਈ ਇਸ ਪਟੀਸ਼ਨ ਵਿੱਚ ਹੋਰ ਕਾਰਵਾਈ ਦੀ ਜਰੂਰਤ ਨਹੀਂ ਹੈ। ਇਹ ਅਦਾਲਤ ਉੱਤਰਵਾਦੀਆਂ ਨੂੰ ਤੁਰੰਤ ਝਗੜੇ ਵਾਲੀ ਜਗ੍ਹਾ ਦਾ ਕਬਜਾ ਪੰਚਾਇਤ ਨੂੰ ਸੌਂਪਣ ਦਾ ਹੁਕਮ ਪਾਸ ਕਰਦੇ ਹੋਏ ਇਸ ਪਟੀਸ਼ਨ ਦਾ ਨਿਪਟਾਰਾ ਕਰਦੀ ਹੈ।

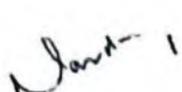
ਹੁਕਮ ਚੰਗੀ ਭਾਵਨਾ ਨਾਲ ਖੁਲੀ ਅਦਾਲਤ ਵਿੱਚ ਸੁਣਾਇਆ ਗਿਆ।

ਮਿਤੀ 30.01.2025


ਕੁਲੈਕਟਰ(ਪੰਚਾਇਤ ਲੈਂਡਜ਼)-ਕਮ-

ਜਿਲ੍ਹਾ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ,

ਲੁਧਿਆਣਾ।

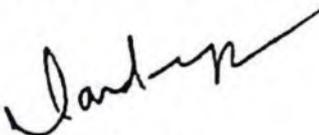


ਪਿ.ਅੰ.ਲੰ.

ਹੀਡਰ/ਮਿਤੀ

ਪ੍ਰਬੋਕਤ ਦਾ ਉਤਾਰਾ

1. ਬਲਾਕ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ, ਲੁਧਿਆਣਾ-1 ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਾਵਾਈ ਹਿੱਤ ਤੇਜਿਆ ਜਾਂਦਾ ਹੈ।


ਕੁਲੈਕਟਰ(ਪੰਚਾਇਤ ਲੋੜਜ)-ਕਮ-
ਜ਼ਿਲ੍ਹਾ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ,
ਲੁਧਿਆਣਾ।

IN THE COURT OF MS. NAVDEEP KAUR, DISTRICT DEVELOPMENT PANCHAYAT OFFICER
LUDHIANA - CUM - COLLECTOR, LUDHIANA

ਕੇਸ ਨੰਬਰ 101/DOPO/SEC/2025/000217

ਦਾਇਰਾ ਵਿੱਚ 23.01.2025

ਦੁਬਾਰਾ ਮਿਤੀ 30.01.2025

ਪਿੰਡ ਆਲਮਗੀਰ

ਗਰਾਮ ਪੰਚਾਇਤ ਪਿੰਡ ਆਲਮਗੀਰ, ਤਹਿਸੀਲ ਅਤੇ ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਹਾਹੀ ਸ੍ਰੀ ਰਾਮਦੇਵ ਸਿੰਘ,
ਐਸ.ਈ.ਪੀ.ਓ. ਬਲਾਕ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਦਫਤਰ, ਲੁਧਿਆਣਾ-1

(ਪਟੀਸ਼ਨਰ)

ਬਨਾਮ

1. ਲਖਵਿੰਦਰ ਸਿੰਘ ਪੁੱਤਰ ਦਰਸ਼ਨ ਸਿੰਘ

ਵਾਸੀ ਪਿੰਡ ਆਲਮਗੀਰ, ਤਹਿਸੀਲ ਲੁਧਿਆਣਾ ਪੱਛਮੀ, ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ

(ਉੱਤਰਵਾਦੀ)

ਪਟੀਸ਼ਨ ਜੇਹ ਧਾਰਾ 7 ਆਫ਼ ਦੀ ਪੰਜਾਬ ਵਿਲੇਜ਼ ਕਾਨਨ ਲੈਂਡਜ਼ ਅਤੇ ਰੇਗੂਲੇਸ਼ਨ ਐਕਟ 1961
ਬਾਬਤ ਖਸਰਾ ਨੰਬਰ 459, ਖੇਵਟ ਨੰਬਰ 1212, ਖਤੇਨੀ ਨੰਬਰ 1261 ਹਦਬਸਤ
ਨੰਬਰ 273 ਮੁਤਾਬਿਕ ਜਾਬੰਦੀ ਸਾਲ 2010-2017 ਵਾਲਿਆ ਪਿੰਡ ਆਲਮਗੀਰ,
ਤਹਿਸੀਲ ਅਤੇ, ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ

ਗਰਾਮ ਪੰਚਾਇਤ ਪਿੰਡ ਆਲਮਗੀਰ, ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਵੱਲੋਂ ਸ੍ਰੀ ਰਾਮਦੇਵ ਸਿੰਘ, ਐਸ.ਈ.ਪੀ.ਓ. ਬਲਾਕ
ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਦਫਤਰ, ਲੁਧਿਆਣਾ-1 ਵਾਹੀ ਪੰਜਾਬ ਵਿਲੇਜ਼ ਕਾਨਨ ਲੈਂਡਜ਼ ਅਤੇ ਰੇਗੂਲੇਸ਼ਨ ਐਕਟ
1961 ਦੀ ਧਾਰਾ 7 ਆਧੀਨ ਪਟੀਸ਼ਨ ਦਾਇਰ ਕਰਕੇ ਮੋਨਤੀ ਕੀਤੀ ਗਈ ਸੀ ਕਿ ਉੱਤਰਵਾਦੀ ਵਿੱਚ ਵਲੋਂ
ਉਕਤ ਖਸਰਾ ਨੰਬਰ ਤੇ ਗਰਾਮ ਪੰਚਾਇਤ ਦੀ ਜ਼ਮੀਨ ਉੱਪਰ ਨਜਾਇਜ਼ ਕਬਜ਼ਾ ਕੀਤਾ ਹੋਇਆ ਹੈ।
ਪਟੀਸ਼ਨਰ ਵਲੋਂ ਪਟੀਸ਼ਨ ਵਿੱਚ ਮੋਨਤੀ ਕੀਤੀ ਗਈ ਹੈ ਕਿ ਉੱਤਰਵਾਦੀ ਵਲੋਂ ਗਰਾਮ ਪੰਚਾਇਤ ਆਲਮਗੀਰ

Navdeep Kaur



ਦੀ ਜਮੀਨ ਤੇ ਕਬਜ਼ਾ ਕੀਤਾ ਹੈ। ਇਸ ਲਈ ਇਸ ਹਕੂਕੇ ਦੇ ਉਤਰਵਾਦੀ ਦਾ ਕਬਜ਼ਾ ਪਾਲੀ ਕਰਨ ਦੀ ਕਬਜ਼ਾ
ਗ੍ਰਾਮ ਪੰਚਾਇਤ ਆਲਮਗੀਰ ਨੂੰ ਸੌਂਪਿਆ ਜਾਵੇ।

ਇਸ ਸਬੰਧੀ ਉਤਰਵਾਦੀ ਸਿਰ ਨੂੰ ਬਲਾਕ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ, ਲੁਧਿਆਣਾ-1
ਰਾਹੀਂ ਆਪਣਾ ਪੱਖ ਪੇਸ਼ ਕਰਨ ਲਈ ਨੋਟਿਸ ਜਾਰੀ ਕੀਤਾ ਗਿਆ। ਨੋਟਿਸ ਮੁਕਾਬਲੇ ਉਤਰਵਾਦੀ ਸਿਰ
ਅਦਾਲਤ ਵਿੱਚ ਹਾਜ਼ਰ ਆਏ।

ਉਤਰਵਾਦੀਆਨ ਵੱਲੋਂ ਅਦਾਲਤ ਵਿੱਚ ਹਾਜ਼ਰ ਆਏ ਉਪਰੰਤ ਪੈਨਲੀ ਪੀਐੱਚ ਐੱਚ ਸਿਰ ਸਿਰ
ਸਿੱਖ ਪੁੰਡਰ ਸ. ਦਰਸਨ ਸਿੰਘ ਪਿੰਡ ਆਲਮਗੀਰ ਤਹਿਸੀਲ ਦੱਖਣੀ ਲੁਧਿਆਣਾ ਦਾ ਵਸਨੀਕ ਹੈ। ਪਿੰਡ
ਦੇ ਡੱਪਰਾਂ ਦੀ ਮਿਣਤੀ ਕਰਨ ਸਮੇਂ ਪਤਾ ਲੱਗਾ ਹੈ ਕਿ ਮੇਰੇ ਡੱਗਰਾਂ ਵਾਲੇ ਘਰ ਦੀ ਬਾਹਰੀ ਕੰਧ ਦੇ ਨਾਲ ਟੀਨ
ਦੀਆਂ ਚਾਦਰਾਂ ਦਾ ਆਰਜ਼ੀ ਸ਼ੈੱਡ ਬਣਿਆ ਹੈ। ਉਸਨੂੰ ਮੈਂ ਹੁਣ ਉਤਾਰ ਦਿੱਤਾ ਹੈ ਸ਼ੈੱਡ ਵਾਲੀ ਸਾਰੀ ਜਗਾ ਪਾਲੀ
ਕਰ ਦਿੱਤੀ ਹੈ। ਇਸ ਸਬੰਧੀ ਫੋਟੋਆ ਨਾਲ ਨੱਥੀ ਹਨ। ਮੇਰੀ ਇਸ ਜਗਾ ਤੇ ਕੋਈ ਪੱਕੀ ਉਸਾਰੀ ਨਹੀਂ ਕੀਤੀ
ਹੋਈ। ਮੈਂ ਹਰ ਤਰ੍ਹਾਂ ਸਹਿਯੋਗ ਦੇਣ ਨੂੰ ਤਿਆਰ ਹਾਂ।

CONCLUSION-

ਮਿਸਲ ਤੇ ਸਾਮਿਲ ਰਿਕਾਰਡ ਨੂੰ ਘੋਖਣ ਅਤੇ ਦੇਵਾਂ ਸਿਰਾਂ ਦੇ ਪੱਖ/ਬਿਆਨਾਂ ਨੂੰ ਵਿਚਾਰਨ ਉਪਰੰਤ
ਇਹ ਗੱਲ ਸਾਬਤ ਹੁੰਦੀ ਹੈ ਕਿ ਉਤਰਵਾਦੀ ਵੱਲੋਂ ਆਪਣੀ ਸਵੈ ਇਛਾ ਨਾਲ ਝਗੜੇ ਵਾਲੀ ਜਗਾ ਤੋਂ ਆਪਣਾ ਕਬਜ਼ਾ ਹਟਾ
ਲਿਆ ਹੈ। ਇਸ ਗੱਲ ਦੀ ਪੁਸ਼ਟੀ ਸਰਪੰਚ ਅਤੇ ਪਟੀਸ਼ਨਰ ਸ੍ਰੀ ਰਾਘਬੀਰ ਸਿੰਘ, ਐਸ.ਈ.ਪੀ.ਓ ਬਲਾਕ ਲੁਧਿਆਣਾ-1
ਵੱਲੋਂ ਕੀਤੀ ਗਈ ਹੈ। ਇਸ ਲਈ ਇਸ ਪਟੀਸ਼ਨ ਵਿੱਚ ਹੋਰ ਕਾਰਵਾਈ ਦੀ ਜਰੂਰਤ ਨਹੀਂ ਹੈ। ਇਹ ਅਦਾਲਤ
ਉਤਰਵਾਦੀ ਨੂੰ ਤੁਰੰਤ ਝਗੜੇ ਵਾਲੀ ਜਗਾ ਦਾ ਕਬਜ਼ਾ ਪੰਚਾਇਤ ਨੂੰ ਸੌਂਪਣ ਦਾ ਹੁਕਮ ਪਾਸ ਕਰਦੇ ਹੋਏ ਇਸ ਪਟੀਸ਼ਨ
ਦਾ ਨਿਪਟਾਰਾ ਕਰਦੀ ਹੈ।

ਹੁਕਮ ਚੰਗੀ ਭਾਵਨਾ ਨਾਲ ਖੁਲੀ ਅਦਾਲਤ ਵਿੱਚ ਸੁਣਾਇਆ ਗਿਆ।

ਮਿਤੀ 30.01.2025

ਜੁਲੇਕਟਰ(ਪੰਚਾਇਤ ਲੋਡਜ)-ਜੀ।
ਜਿਲ੍ਹਾ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ,
ਲੁਧਿਆਣਾ।

ਪਿ.ਐੱਨ. ਗੇਡਰ/ਮਿਤੀ

ਉਪੋਕਤ ਦਾ ਉਤਰਵਾਦੀ

1. ਬਲਾਕ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ, ਲੁਧਿਆਣਾ-1 ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਲੇਖੀਦੀ ਬਾਹਾਵਾਈ ਖਿੱਤ
ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

ਜੁਲੇਕਟਰ(ਪੰਚਾਇਤ ਲੋਡਜ)-ਜੀ।
ਜਿਲ੍ਹਾ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ,
ਲੁਧਿਆਣਾ।

IN THE COURT OF MS. NAVDEEP KAUR DISTRICT DEVELOPMENT PANCHAYAT OFFICER
LUDHIANA - CUM - COLLECTOR LUDHIANA

ਕੇਸ ਨੰਬਰ LDH/DDPO/SEC/2025/000239

ਦਾਇਰ ਮਿਤੀ 23.01.2025

ਫੈਸਲਾ ਮਿਤੀ 30.01.2025

ਪਿੰਡ ਆਲਮਗੀਰ

ਗਰਾਮ ਪੰਚਾਇਤ ਪਿੰਡ ਆਲਮਗੀਰ, ਤਹਿਸੀਲ ਅਤੇ ਜ਼ਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਰਾਹੀਂ ਸ੍ਰੀ ਰਾਮਵੀਰ ਸਿੰਘ,
ਐਸ.ਈ.ਪੀ.ਓ. ਬਲਾਕ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਦਫਤਰ, ਲੁਧਿਆਣਾ-1

(ਪਟੀਸ਼ਨਰ)

ਬਨਾਮ

- 1 ਨਾਜਰ ਸਿੰਘ ਪੁੱਤਰ ਰੂੜ ਸਿੰਘ
- 2 ਗੋਬਿੰਦ ਸਿੰਘ ਪੁੱਤਰ ਮੇਜਰ ਸਿੰਘ
- 3 ਗੁਰਦਾਸ ਸਿੰਘ ਪੁੱਤਰ ਚੰਦ ਸਿੰਘ
- 4 ਅਮਰ ਸਿੰਘ ਪੁੱਤਰ ਬੰਤ ਸਿੰਘ
- 5 ਪਰਮਜੀਤ ਸਿੰਘ ਪੁੱਤਰ ਮੁਖਤਿਆਰ ਸਿੰਘ
- 6 ਜੰਗ ਸਿੰਘ ਪੁੱਤਰ ਗੁਲਵੰਤ ਸਿੰਘ
- 7 ਦੇਵ ਸਿੰਘ ਪੁੱਤਰ ਮੋਹਨ ਸਿੰਘ
- 8 ਮੇਲਾ ਸਿੰਘ ਪੁੱਤਰ ਰਾਮ ਕਿਸ਼ਨ
- 9 ਤੇਜਾ ਸਿੰਘ ਪੁੱਤਰ ਪਿਆਰਾ ਸਿੰਘ

ਸਾਰੇ ਵਾਸੀ ਪਿੰਡ ਆਲਮਗੀਰ, ਤਹਿਸੀਲ ਲੁਧਿਆਣਾ ਦੱਖਣੀ, ਜ਼ਿਲ੍ਹਾ ਲੁਧਿਆਣਾ

(ਉੱਤਰਵਾਦੀ)

ਪਟੀਸ਼ਨ ਜੇਰ ਧਾਰਾ 7 ਆਫ ਦੀ ਪੰਜਾਬ ਵਿਲੇਜ ਕਾਮਨ ਲੈਂਡਜ਼ ਅਤੇ ਰੈਗੂਲੇਸ਼ਨ ਐਕਟ 1961
ਬਾਧਤ ਖਸਰਾ ਨੰਬਰ 100, ਖੇਵਟ ਨੰਬਰ 1220, ਖਤੇਨੀ ਨੰਬਰ 1261 ਹਦਬਾਤ
ਨੰਬਰ 1398 ਮੁਤਾਬਿਕ ਜਮਾਬੰਦੀ ਸਾਲ 2016-2017 ਵਾਕਿਆ ਪਿੰਡ ਆਲਮਗੀਰ,
ਤਹਿਸੀਲ ਅਤੇ , ਜ਼ਿਲ੍ਹਾ ਲੁਧਿਆਣਾ

Handwritten signature

ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ, ਲੁਧਿਆਣਾ-1 ਰਾਹੀਂ ਪੰਜਾਬ ਵਿਲੇਜ ਕਾਮਨ ਲੇਵਲ ਅਤੇ ਰੈਗੂਲੇਸ਼ਨ ਐਕਟ 1961 ਦੀ ਪਾਰਾ 7 ਅਧੀਨ ਪਟੀਸ਼ਨ ਦਾਇਰ ਕਰਕੇ ਬੇਨਤੀ ਕੀਤੀ ਗਈ ਸੀ ਕਿ ਉੱਤਰਵਾਦੀ ਧਿਰ ਵੱਲੋਂ ਉਕਤ ਖਸਰਾ ਨੰਬਰ ਤੇ ਗਰਾਮ ਪੰਚਾਇਤ ਦੀ ਜਮੀਨ ਉੱਪਰ ਨਜ਼ਾਇਜ਼ ਕਬਜ਼ਾ ਕੀਤਾ ਹੋਇਆ ਹੈ। ਪਟੀਸ਼ਨਰ ਵੱਲੋਂ ਪਟੀਸ਼ਨ ਵਿੱਚ ਬੇਨਤੀ ਕੀਤੀ ਗਈ ਹੈ ਕਿ ਉੱਤਰਵਾਦੀ ਵੱਲੋਂ ਗਰਾਮ ਪੰਚਾਇਤ ਆਲਮਗੀਰ ਦੀ ਜਮੀਨ ਤੇ ਕਬਜ਼ਾ ਕੀਤਾ ਹੈ। ਇਸ ਲਈ ਇਸ ਰਕਬੇ ਤੋਂ ਉੱਤਰਵਾਦੀ ਦਾ ਕਬਜ਼ਾ ਖਾਲੀ ਕਰਵਾਕੇ ਕਬਜ਼ਾ ਗਰਾਮ ਪੰਚਾਇਤ ਆਲਮਗੀਰ ਨੂੰ ਸੌਂਪਿਆ ਜਾਵੇ।

ਇਸ ਸਬੰਧੀ ਉੱਤਰਵਾਦੀ ਧਿਰ ਨੂੰ ਬਲਾਕ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ, ਲੁਧਿਆਣਾ-1 ਰਾਹੀਂ ਆਪਣਾ ਪੱਖ ਪੇਸ਼ ਕਰਨ ਲਈ ਨੋਟਿਸ ਜਾਰੀ ਕੀਤਾ ਗਿਆ। ਨੋਟਿਸ ਉਪਰੰਤ ਉੱਤਰਵਾਦੀ ਧਿਰ ਅਦਾਲਤ ਵਿੱਚ ਹਾਜ਼ਰ ਆਏ।

ਉੱਤਰਵਾਦੀ ਧਿਰ ਨੰਬਰ 1 ਵੱਲੋਂ ਅਦਾਲਤ ਵਿੱਚ ਹਾਜ਼ਰ ਆਕੇ ਲਿਖਤੀ ਬੇਨਤੀ/ਹਲਫੀਆ ਬਿਆਨ ਪੇਸ਼ ਕੀਤਾ ਕਿ "ਮੈਂ ਨਾਜਰ ਸਿੰਘ ਪੁੱਤਰ ਰੂਤ ਸਿੰਘ ਵਾਸੀ ਪਿੰਡ ਆਲਮਗੀਰ ਤਹਿਸੀਲ ਵਾ ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਦਾ ਰਹਿਣ ਵਾਲਾ ਹਾਂ ਅਤੇ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਹਲਫੀਆ ਬਿਆਨ ਕਰਦਾ ਹਾਂ-

ਇਹ ਕਿ ਮੈਂ ਜੇ ਵੀ ਉਸਾਰੀ ਸਰਕਾਰੀ ਜਾਇਦਾਦ ਦੇ ਰਕਬੇ ਵਿੱਚ ਕੀਤੀ ਸੀ, ਉਹ ਫਾਹ ਦਿੱਤੀ ਹੈ। ਜਿਸ ਦੀਆਂ ਤਸਵੀਰਾਂ ਨਾਲ ਨੱਥੀ ਹਨ।

ਇਹ ਕਿ ਇਸ ਉੱਪਰ ਹੁਣ ਮੇਰਾ ਕਬਜ਼ਾ ਨਹੀਂ ਹੈ। ਇਸ ਜਾਇਦਾਦ ਨਾਲ ਮੇਰਾ ਕੋਈ ਸਬੰਧ ਵਾਸਤਾ ਨਹੀਂ ਹੈ। ਇਹ ਕਿ ਇਕ ਸਰਕਾਰੀ ਟਾਇਲੇਟ ਬਣੀ ਹੈ ਜਿਸ ਨਾਲ ਮੇਰਾ ਕੋਈ ਲੈਣਾ ਦੇਣਾ ਨਾ ਹੈ।"

ਉੱਤਰਵਾਦੀ ਧਿਰ ਨੰਬਰ 2 ਵੱਲੋਂ ਅਦਾਲਤ ਵਿੱਚ ਹਾਜ਼ਰ ਆਕੇ ਲਿਖਤੀ ਬੇਨਤੀ/ਹਲਫੀਆ ਬਿਆਨ ਪੇਸ਼ ਕੀਤਾ ਕਿ "ਮੈਂ ਗੋਬਿੰਦ ਸਿੰਘ ਪੁੱਤਰ ਮੇਜਰ ਸਿੰਘ ਵਾਸੀ ਪਿੰਡ ਆਲਮਗੀਰ ਤਹਿਸੀਲ ਵਾ ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਦਾ ਰਹਿਣ ਵਾਲਾ ਹਾਂ ਅਤੇ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਹਲਫੀਆ ਬਿਆਨ ਕਰਦਾ ਹਾਂ-

ਇਹ ਕਿ ਮੈਂ ਜੇ ਵੀ ਉਸਾਰੀ ਸਰਕਾਰੀ ਜਾਇਦਾਦ ਦੇ ਰਕਬੇ ਵਿੱਚ ਕੀਤੀ ਸੀ, ਉਹ ਫਾਹ ਦਿੱਤੀ ਹੈ। ਜਿਸ ਦੀਆਂ ਤਸਵੀਰਾਂ ਨਾਲ ਨੱਥੀ ਹਨ।

ਇਹ ਕਿ ਇਸ ਉੱਪਰ ਹੁਣ ਮੇਰਾ ਕਬਜ਼ਾ ਨਹੀਂ ਹੈ। ਇਸ ਜਾਇਦਾਦ ਨਾਲ ਮੇਰਾ ਕੋਈ ਸਬੰਧ ਵਾਸਤਾ ਨਹੀਂ ਹੈ।"

ਉੱਤਰਵਾਦੀ ਧਿਰ ਨੰਬਰ 3 ਵੱਲੋਂ ਅਦਾਲਤ ਵਿੱਚ ਹਾਜ਼ਰ ਆਕੇ ਲਿਖਤੀ ਬੇਨਤੀ/ਹਲਫੀਆ ਬਿਆਨ ਪੇਸ਼ ਕੀਤਾ ਕਿ "ਮੈਂ ਰਾਮਦਾਸ ਸਿੰਘ ਉਰਦ ਗੁਰਦਾਸ ਸਿੰਘ ਪੁੱਤਰ ਰੰਦ ਸਿੰਘ ਵਾਸੀ ਪਿੰਡ ਆਲਮਗੀਰ ਤਹਿਸੀਲ ਵਾ ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਦਾ ਰਹਿਣ ਵਾਲਾ ਹਾਂ ਅਤੇ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਹਲਫੀਆ ਬਿਆਨ ਕਰਦਾ ਹਾਂ-

ਇਹ ਕਿ ਮੈਂ ਜੇ ਵੀ ਉਸਾਰੀ ਸਰਕਾਰੀ ਜਾਇਦਾਦ ਦੇ ਰਕਬੇ ਵਿੱਚ ਕੀਤੀ ਸੀ, ਉਹ ਫਾਹ ਦਿੱਤੀ ਹੈ। ਜਿਸ ਦੀਆਂ ਤਸਵੀਰਾਂ ਨਾਲ ਨੱਥੀ ਹਨ।

Handwritten signature

ਇਹ ਕਿ ਇਸ ਉੱਪਰ ਹੁਣ ਮੇਰਾ ਕਬਜ਼ਾ ਨਹੀਂ ਹੈ। ਇਸ ਜਾਇਦਾਦ ਨਾਲ ਮੇਰਾ ਕੋਈ ਸਬੰਧ ਵਾਸਤਾ ਨਹੀਂ ਹੈ।"

ਉੱਤਰਵਾਦੀ ਧਿਰ ਨੰਬਰ 4 ਵੱਲੋਂ ਅਦਾਲਤ ਵਿੱਚ ਹਾਜ਼ਰ ਆਕੇ ਲਿਖਤੀ ਬੇਨਤੀ/ਹਲਫ਼ੀਆ ਬਿਆਨ ਪੇਸ਼ ਕੀਤਾ ਕਿ "ਮੈਂ ਅਮਰ ਸਿੰਘ ਪੁੱਤਰ ਬੀਤ ਸਿੰਘ ਵਾਸੀ ਪਿੰਡ ਆਲਮਗੀਰ ਤਹਿਸੀਲ ਵਾ ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਨੇ ਸਰਕਾਰੀ ਜਾਇਦਾਦ ਦੇ ਰਕਬੇ ਵਿੱਚ ਮੈਂ ਜੋ ਬਣਾਇਆ ਸੀ ਉਹ ਢਾਹ ਦਿੱਤਾ ਹੈ। ਜਿਸ ਦੀਆਂ ਤਸਵੀਰਾਂ ਨਾਲ ਨੱਥੀ ਹਨ। ਇਹ ਕਿ ਇਸ ਉੱਪਰ ਹੁਣ ਮੇਰਾ ਕਬਜ਼ਾ ਨਹੀਂ ਹੈ। ਇਹ ਕਿ ਇਸ ਜਾਇਦਾਦ ਵਿੱਚ ਕੇਵਲ ਸਰਕਾਰੀ ਲੈਟਰੀਨ ਬਣੀ ਹੋਈ ਹੈ। ਇਹ ਕਿ ਮੇਰਾ ਇਸ ਜਗ੍ਹਾ ਨਾਲ ਕੋਈ ਹੋਲਾ ਨਹੀਂ ਹੈ।"

ਉੱਤਰਵਾਦੀ ਧਿਰ ਨੰਬਰ 5 ਵੱਲੋਂ ਅਦਾਲਤ ਵਿੱਚ ਹਾਜ਼ਰ ਆਕੇ ਲਿਖਤੀ ਬੇਨਤੀ/ਹਲਫ਼ੀਆ ਬਿਆਨ ਪੇਸ਼ ਕੀਤਾ ਕਿ "ਮੈਂ ਪਰਮਜੀਤ ਸਿੰਘ ਪੁੱਤਰ ਮੁਖਤਿਆਰ ਸਿੰਘ ਵਾਸੀ ਪਿੰਡ ਆਲਮਗੀਰ ਤਹਿਸੀਲ ਵਾ ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਨੇ ਸਰਕਾਰੀ ਜਾਇਦਾਦ ਦੇ ਰਕਬੇ ਵਿੱਚ ਮੈਂ ਜੋ ਬਣਾਇਆ ਸੀ ਉਹ ਢਾਹ ਦਿੱਤਾ ਹੈ। ਜਿਸ ਦੀਆਂ ਤਸਵੀਰਾਂ ਨਾਲ ਨੱਥੀ ਹਨ। ਇਹ ਕਿ ਇਸ ਉੱਪਰ ਹੁਣ ਮੇਰਾ ਕਬਜ਼ਾ ਨਹੀਂ ਹੈ। ਇਹ ਕਿ ਇਸ ਜਾਇਦਾਦ ਵਿੱਚ ਕੇਵਲ ਸਰਕਾਰੀ ਲੈਟਰੀਨ ਬਣੀ ਹੋਈ ਹੈ। ਇਹ ਕਿ ਮੇਰਾ ਇਸ ਜਾਇਦਾਦ ਨਾਲ ਕੋਈ ਵਾਸਤਾ ਨਹੀਂ ਹੈ।"

ਉੱਤਰਵਾਦੀ ਧਿਰ ਨੰਬਰ 6 ਵੱਲੋਂ ਅਦਾਲਤ ਵਿੱਚ ਹਾਜ਼ਰ ਆਕੇ ਲਿਖਤੀ ਬੇਨਤੀ/ਹਲਫ਼ੀਆ ਬਿਆਨ ਪੇਸ਼ ਕੀਤਾ ਕਿ "ਮੈਂ ਜਗਜੀਤ ਸਿੰਘ ਉਰਫ ਜੰਗ ਸਿੰਘ ਪੁੱਤਰ ਗੁਲਵੰਤ ਸਿੰਘ ਵਾਸੀ ਪਿੰਡ ਆਲਮਗੀਰ ਤਹਿਸੀਲ ਵਾ ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਦਾ ਰਹਿਣ ਵਾਲਾ ਹਾਂ ਅਤੇ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਹਲਫ਼ੀਆ ਬਿਆਨ ਕਰਦਾ ਹਾਂ-

ਇਹ ਕਿ ਮੈਂ ਜੋ ਵੀ ਉਸਾਰੀ ਸਰਕਾਰੀ ਜਾਇਦਾਦ ਦੇ ਰਕਬੇ ਵਿੱਚ ਕੀਤੀ ਸੀ, ਉਹ ਢਾਹ ਦਿੱਤੀ ਹੈ। ਜਿਸ ਦੀਆਂ ਤਸਵੀਰਾਂ ਨਾਲ ਨੱਥੀ ਹਨ।

ਇਹ ਕਿ ਇਸ ਉੱਪਰ ਹੁਣ ਮੇਰਾ ਕਬਜ਼ਾ ਨਹੀਂ ਹੈ। ਇਸ ਜਾਇਦਾਦ ਨਾਲ ਮੇਰਾ ਕੋਈ ਸਬੰਧ ਵਾਸਤਾ ਨਹੀਂ ਹੈ।"

ਉੱਤਰਵਾਦੀ ਧਿਰ ਨੰਬਰ 7 ਵੱਲੋਂ ਅਦਾਲਤ ਵਿੱਚ ਹਾਜ਼ਰ ਆਕੇ ਲਿਖਤੀ ਬੇਨਤੀ/ਹਲਫ਼ੀਆ ਬਿਆਨ ਪੇਸ਼ ਕੀਤਾ ਕਿ "ਮੈਂ ਦੇਵ ਸਿੰਘ ਪੁੱਤਰ ਮੋਹਨ ਸਿੰਘ ਵਾਸੀ ਪਿੰਡ ਆਲਮਗੀਰ ਤਹਿਸੀਲ ਵਾ ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਨੇ ਸਰਕਾਰੀ ਜਾਇਦਾਦ ਦੇ ਰਕਬੇ ਵਿੱਚ ਮੈਂ ਜੋ ਬਣਾਇਆ ਸੀ ਉਹ ਢਾਹ ਦਿੱਤਾ ਹੈ। ਜਿਸ ਦੀਆਂ ਤਸਵੀਰਾਂ ਨਾਲ ਨੱਥੀ ਹਨ। ਇਹ ਕਿ ਇਸ ਉੱਪਰ ਹੁਣ ਮੇਰਾ ਕਬਜ਼ਾ ਨਹੀਂ ਹੈ। ਇਹ ਕਿ ਇਸ ਜਾਇਦਾਦ ਵਿੱਚ ਕੇਵਲ ਸਰਕਾਰੀ ਲੈਟਰੀਨ ਬਣੀ ਹੋਈ ਹੈ। ਇਹ ਕਿ ਮੇਰਾ ਇਸ ਜਾਇਦਾਦ ਨਾਲ ਕੋਈ ਵਾਸਤਾ ਨਹੀਂ ਹੈ।"

ਉੱਤਰਵਾਦੀ ਧਿਰ ਨੰਬਰ 8 ਵੱਲੋਂ ਅਦਾਲਤ ਵਿੱਚ ਹਾਜ਼ਰ ਆਕੇ ਲਿਖਤੀ ਬੇਨਤੀ/ਹਲਫ਼ੀਆ ਬਿਆਨ ਪੇਸ਼ ਕੀਤਾ ਕਿ "ਮੈਂ ਮੇਲਾ ਸਿੰਘ ਪੁੱਤਰ ਰਾਮ ਕਿਸਨ ਵਾਸੀ ਪਿੰਡ ਆਲਮਗੀਰ ਤਹਿਸੀਲ ਵਾ ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਦਾ ਰਹਿਣ ਵਾਲਾ ਹਾਂ ਅਤੇ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਹਲਫ਼ੀਆ ਬਿਆਨ ਕਰਦਾ ਹਾਂ-

ਇਹ ਕਿ ਮੈਂ ਜੋ ਵੀ ਉਸਾਰੀ ਸਰਕਾਰੀ ਜਾਇਦਾਦ ਦੇ ਰਕਬੇ ਵਿੱਚ ਕੀਤੀ ਸੀ, ਉਹ ਢਾਹ ਦਿੱਤੀ ਹੈ। ਜਿਸ ਦੀਆਂ ਤਸਵੀਰਾਂ ਨਾਲ ਨੱਥੀ ਹਨ।

ਇਹ ਕਿ ਇਸ ਉੱਪਰ ਹੁਣ ਮੇਰਾ ਕਬਜ਼ਾ ਨਹੀਂ ਹੈ। ਇਸ ਜਾਇਦਾਦ ਨਾਲ ਮੇਰਾ ਕੋਈ ਸਬੰਧ ਵਾਸਤਾ ਨਹੀਂ ਹੈ। ਇਹ ਕਿ ਇਸ ਸਰਕਾਰੀ ਜਾਇਦਾਦ ਬਣੀ ਹੈ ਜਿਸ ਨਾਲ ਮੇਰਾ ਕੋਈ ਹੋਲਾ ਵਾਸਤਾ ਨਹੀਂ ਹੈ।"



ਉੱਤਰਵਾਦੀ ਧਿਰ ਨੰਬਰ 9 ਵੱਲੋਂ ਅਦਾਲਤ ਵਿੱਚ ਹਾਜਰ ਆਕੇ ਲਿਖਤੀ ਬੇਨਤੀ/ਹਲਫੀਆ ਬਿਆਨ ਪੇਸ਼ ਕੀਤਾ ਕਿ "ਮੈਂ ਤੇਜਾ ਸਿੰਘ ਪੁੱਤਰ ਪਿਆਰਾ ਸਿੰਘ ਵਾਸੀ ਪਿੰਡ ਆਲਮਗੀਰ ਤਹਿਸੀਲ ਵਾ ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਦਾ ਰਹਿਣ ਵਾਲਾ ਹਾਂ ਅਤੇ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਹਲਫੀਆ ਬਿਆਨ ਕਰਦਾ ਹਾਂ-

ਇਹ ਕਿ ਮੈਂ ਜੇ ਵੀ ਉਸਾਰੀ ਸਰਕਾਰੀ ਜਾਇਦਾਦ ਦੇ ਹਕਬੇ ਵਿੱਚ ਕੀਤੀ ਸੀ, ਉਹ ਢਾਹ ਦਿੱਤੀ ਹੈ। ਜਿਸ ਦੀਆਂ ਤਸਵੀਰਾਂ ਨਾਲ ਨੱਥੀ ਹਨ।

ਇਹ ਕਿ ਇਸ ਉੱਪਰ ਹੁਣ ਮੇਰਾ ਕਬਜ਼ਾ ਨਹੀਂ ਹੈ। ਇਸ ਜਾਇਦਾਦ ਨਾਲ ਮੇਰਾ ਕੋਈ ਸਬੰਧ ਵਾਸਤਾ ਨਹੀਂ ਹੈ।"

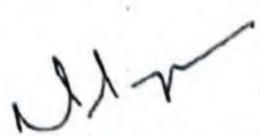
ਉੱਤਰਵਾਦੀਆਂ ਵੱਲੋਂ ਦਿੱਤੇ ਬਿਆਨਾਂ ਦੀ ਪੁਸ਼ਟੀ ਕਰਨ ਲਈ ਪਟੀਸ਼ਨਰ ਸ੍ਰੀ ਰਾਮਕੀਰ ਸਿੰਘ ਐਸ.ਈ.ਪੀ.ਓ. ਬਲਾਕ ਲੁਧਿਆਣਾ-1 ਅਤੇ ਸਰਪੰਚ ਗਰਾਮ ਪੰਚਾਇਤ ਪਿੰਡ ਆਲਮਗੀਰ ਨੂੰ ਪੁੱਛਿਆ ਗਿਆ। ਉਸ ਵੱਲੋਂ ਅਦਾਲਤ ਵਿੱਚ ਲਿਖਤੀ ਬਿਆਨ ਦਿੱਤਾ ਕਿ "ਤਸਦੀਕ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਉਪਰੋਕਤ ਵਿਅਕਤੀਆਂ ਨੇ ਉੱਤਰਵਾਦੀ ਧਿਰ ਨੰਬਰ 5 ਪਰਮਜੀਤ ਸਿੰਘ ਪੁੱਤਰ ਮੁਖਤਿਆਰ ਸਿੰਘ ਵੱਲੋਂ ਆਪਣੀ ਸਵੈ ਇਛਾ ਨਾਲ ਨਜਾਇਜ਼ ਕਬਜ਼ਾ ਹਟਾ ਲਿਆ ਗਿਆ ਹੈ। ਹੁਣ ਉੱਤਰਵਾਦੀ ਪਰਮਜੀਤ ਸਿੰਘ ਪੁੱਤਰ ਮੁਖਤਿਆਰ ਸਿੰਘ ਤੋਂ ਬਿਨਾਂ ਉਪਰੋਕਤ ਵਿਅਕਤੀਆਂ ਦਾ ਛੱਪੜ ਦੇ ਹਕਬੇ ਉੱਪਰ ਕੋਈ ਨਜਾਇਜ਼ ਕਬਜ਼ਾ ਨਹੀਂ ਹੈ ਜੀ।"

CONCLUSION-

ਮਿਸਲ ਤੇ ਸ਼ਾਮਿਲ ਰਿਕਾਰਡ ਨੂੰ ਘੋਖਣ ਅਤੇ ਦੇਵਾਂ ਧਿਰਾਂ ਦੇ ਪੱਖ ਨੂੰ ਵਿਚਾਰਨ ਉਪਰੰਤ ਇਹ ਗੱਲ ਸਾਬਿਤ ਹੁੰਦੀ ਹੈ ਕਿ ਉੱਤਰਵਾਦੀਆਂ ਵੱਲੋਂ ਆਪਣੀ ਸਵੈ ਇਛਾ ਨਾਲ ਝਗੜੇ ਵਾਲੀ ਜਗ੍ਹਾ ਤੋਂ ਆਪਣਾ ਕਬਜ਼ਾ ਹਟਾ ਲਿਆ ਹੈ। ਉੱਤਰਵਾਦੀ ਧਿਰ ਨੰਬਰ 5 ਪਰਮਜੀਤ ਸਿੰਘ ਪੁੱਤਰ ਮੁਖਤਿਆਰ ਸਿੰਘ ਵੱਲੋਂ ਇਸ ਅਦਾਲਤ ਵਿੱਚ ਹਾਜਰ ਆ ਕੇ ਲਿਖਤੀ ਬਿਆਨ ਦਿੱਤੇ ਗਏ ਕਿ "ਮੈਂ ਪਰਮਜੀਤ ਸਿੰਘ ਪੁੱਤਰ ਮੁਖਤਿਆਰ ਸਿੰਘ ਵਾਸੀ ਪਿੰਡ ਆਲਮਗੀਰ ਤਹਿਸੀਲ ਵਾ ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਨੇ ਸਰਕਾਰੀ ਜਾਇਦਾਦ ਦੇ ਹਕਬੇ ਵਿੱਚ ਮੈਂ ਜੇ ਬਣਾਇਆ ਸੀ ਉਹ ਢਾਹ ਦਿੱਤਾ ਹੈ। ਜਿਸ ਦੀਆਂ ਤਸਵੀਰਾਂ ਨਾਲ ਨੱਥੀ ਹਨ। ਇਹ ਕਿ ਇਸ ਉੱਪਰ ਹੁਣ ਮੇਰਾ ਕਬਜ਼ਾ ਨਹੀਂ ਹੈ। ਇਹ ਕਿ ਇਸ ਜਾਇਦਾਦ ਵਿੱਚ ਕੇਵਲ ਸਰਕਾਰੀ ਲੈਟਰੀਨ ਬਣੀ ਹੋਈ ਹੈ। ਇਹ ਕਿ ਮੇਰਾ ਇਸ ਜਾਇਦਾਦ ਨਾਲ ਕੋਈ ਵਾਸਤਾ ਨਹੀਂ ਹੈ।" ਪਰਤੂ ਪਟੀਸ਼ਨਰ ਅਤੇ ਸਰਪੰਚ ਆਲਮਗੀਰ ਨੇ ਇਸ ਗੱਲ ਦੀ ਪੁਸ਼ਟੀ ਕੀਤੀ ਕਿ ਪਰਮਜੀਤ ਸਿੰਘ ਵੱਲੋਂ ਛੱਪੜ/ਝਗੜੇ ਵਾਲੀ ਜਗ੍ਹਾ ਤੋਂ ਆਪਣਾ ਨਜਾਇਜ਼ ਕਬਜ਼ਾ ਨਹੀਂ ਹਟਾਇਆ ਹੈ। ਇਸ ਲਈ ਇਹ ਅਦਾਲਤ ਉੱਤਰਵਾਦੀ ਧਿਰ ਨੰਬਰ 5 ਪਰਮਜੀਤ ਸਿੰਘ ਪੁੱਤਰ ਮੁਖਤਿਆਰ ਸਿੰਘ ਨੂੰ ਝਗੜੇ ਵਾਲੀ ਜਗ੍ਹਾ/ਛੱਪੜ ਦੀ ਜਗ੍ਹਾ ਵਿੱਚ ਕੀਤੇ ਨਜਾਇਜ਼ ਕਬਜ਼ੇ ਤੋਂ ਬੇਦਖਲ ਕਰਨ ਦਾ ਹੁਕਮ ਪਾਸ ਕਰਦੀ ਹੈ।

ਹੁਕਮ ਚੰਗੀ ਤਾਵਨਾ ਨਾਲ ਖੁਲੀ ਅਦਾਲਤ ਵਿੱਚ ਹੁਣਾਇਆ ਗਿਆ।

ਮਿਤੀ 30.01.2025

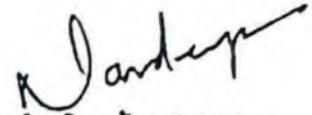

 ਕੁਲੇਕਟਰ(ਪੰਚਾਇਤ ਲੈਡਰ)-ਕਮ-
 ਜਿਲ੍ਹਾ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ,
 ਲੁਧਿਆਣਾ

ਪਿੰ.ਅੰ.ਨੰ.

ਹੀਡਰ/ਮਿਤੀ

ਉਪੋਕਤ ਦਾ ਉਤਾਰਾ

1. ਬਲਾਕ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ, ਲੁਧਿਆਣਾ-1 ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਾਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।



ਕੁਲੈਕਟਰ(ਪੰਚਾਇਤ ਲੋੜਜ)-ਕਮ-
ਜ਼ਿਲ੍ਹਾ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ.
ਲੁਧਿਆਣਾ।

ਬਾ.ਅਦਾਲਤ ਸ਼੍ਰੀਮਤੀ ਨਵਦੀਪ ਕੌਰ, ਜ਼ਿਲ੍ਹਾ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ, ਲੁਧਿਆਣਾ
(ਬ-ਅਮਤਿਆਰ ਕੁਲੀਕਟਰ)

ਕਰਮ ਪੰਚਾਇਤ ਮਿਡ ਆਰਗਨੀਜ਼, ਤਹਿਸੀਲ ਲੁਧਿਆਣਾ(ਦੱਖਣੀ), ਜ਼ਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ।

(16/11/24)

ਬਨਾਮ

ਜਸਵੰਤ ਸਿੰਘ ਪੁੱਤਰ ਹਰਦਿੱਤ ਸਿੰਘ

ਸਿੰਦਰ ਸਿੰਘ ਪੁੱਤਰ ਖਿਮੋਰਾ ਸਿੰਘ

(ਉਤਰਵਾਦੀ)

ਨੰਬਰ.....745-47 / ਹੀਡਰ ਮਿਤੀ.....06/2/25

ਵਾਹਿਦ ਦਖਲ

ਤਹਿਸੀਲਦਾਰ ਲੁਧਿਆਣਾ(ਦੱਖਣੀ)

ਉਪਰੋਕਤ ਕੇਸ ਦਾ ਫੇਸਲਾ ਹੁਕਮ ਮਿਤੀ 02.12.2024 ਰਾਹੀਂ ਗਰਾਮ ਪੰਚਾਇਤ ਦੇ ਹੱਕ ਵਿੱਚ ਕੀਤਾ ਜਾ ਚੁੱਕਾ ਹੈ ।
ਇਸ ਲਈ ਆਪ ਨੂੰ ਹਦਾਇਤ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਹੁਕਮ ਅਤੇ ਨਿਸ਼ਾਨਦੇਹੀ ਦੀ ਰਿਪੋਰਟ ਵਿੱਚ ਦਰਸਾਏ ਅਨੁਸਾਰ ਗਰਾਮ
ਪੰਚਾਇਤ ਆਲਮਗੀਰ ਤਹਿਸੀਲ ਲੁਧਿਆਣਾ(ਦੱਖਣੀ) ਅਤੇ ਜ਼ਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਨੂੰ ਕਬਜਾ ਦਵਾ ਕੇ ਇਸ ਅਦਾਲਤ ਨੂੰ 15 ਦਿਨ ਦੇ
ਅੰਦਰ ਅੰਦਰ ਰਿਪੋਰਟ ਤੇਜੀ ਜਾਵੇ । ਜੇਕਰ ਇਸ ਕੇਸ ਸਬੰਧੀ ਕਿਸੇ ਵੀ ਮਾਨਯੋਗ ਉੱਚ ਅਦਾਲਤ ਦਾ ਸਟੇਅ ਹੁਕਮ ਆਦਿ ਪੇਸ਼
ਕੀਤਾ ਜਾਵੇ ਤਾਂ ਉਸ ਤੇ ਅਮਲ ਕੀਤਾ ਜਾਵੇ ।

ਅੱਜ ਮਿਤੀ 06.02.2025 ਨੂੰ ਮੇਰੇ ਦਸਤਖਤ ਅਤੇ ਅਦਾਲਤੀ ਮੋਹਰ ਹੇਠ ਜਾਰੀ ਕੀਤਾ ਗਿਆ ।

ਨੱਥੀ ਹੁਕਮ ਅਤੇ ਨਿਸ਼ਾਨਦੇਹੀ ਦੇ ਕਾਪੀ



o/c

Handwritten signature

ਕੁਲੀਕਟਰ-ਕਮ-

ਜ਼ਿਲ੍ਹਾ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ,
ਲੁਧਿਆਣਾ ।

ਪਿ.ਅ.ਨੰ 748

ਹੀਡਰ ਮਿਤੀ 06/2/25

ਉਪਰੋਕਤ ਦਾ ਉਤਾਰਾ

- ਬਲਾਕ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ, ਲੁਧਿਆਣਾ-1 ਨੂੰ ਹਦਾਇਤ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਤਹਿਸੀਲਦਾਰ ਲੁਧਿਆਣਾ(ਦੱਖਣੀ) ਨਾਲ ਤਾਲਮੇਲ ਕਰਕੇ ਡਿਊਟੀ ਮੈਜਿਸਟਰੇਟ ਦੀ ਹਾਜਰੀ ਵਿੱਚ ਨਜਾਇਜ ਕਬਜਾ ਦੂਰ ਕਰਵਾਇਆ ਜਾਵੇ । ਜੇਕਰ ਇਸ ਸਬੰਧੀ ਪੁਲਿਸ ਇਮਦਾਦ ਦੀ ਜਰੂਰਤ ਪੈਂਦੀ ਹੈ ਤਾਂ ਸਬੰਧਤ ਡਿਊਟੀ ਮੈਜਿਸਟਰੇਟ ਰਾਹੀਂ ਸਬੰਧਤ ਸੀਨੀਅਰ ਸੁਪਰਡੈਂਟ ਆਫ ਪੁਲਿਸ ਦੇ ਦਫਤਰ ਨਾਲ ਤਾਲਮੇਲ ਕੀਤਾ ਜਾਵੇ ।

o/c

Handwritten signature

ਕੁਲੀਕਟਰ-ਕਮ-

ਜ਼ਿਲ੍ਹਾ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ
ਲੁਧਿਆਣਾ

752 54
745-47
749 50

10322222101111 17/02/2025 12:43
RE LUDHIANA NO (141001)
Counter No: 17/02/2025, 12:43
To: TD GILLMRA,,
PIN: 141008, Central Post Office SO
From: DMO,,
Via: 76 pgs, JCEP 17.0
Amt: 43.66, Tax: 6.66, Amt. Paid: 44.00 (Cash)
Track on www.ludhiana.gov.in

ਬਾ.ਅਦਾਲਤ ਸ਼੍ਰੀਮਤੀ ਨਵਦੀਪ ਕੌਰ, ਜ਼ਿਲ੍ਹਾ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ, ਲੁਧਿਆਣਾ
(ਬ.ਅਪਤਿਆਰ ਕੁਲੈਕਟਰ)

ਗਰਾਮ ਪੰਚਾਇਤ ਸਿੰਘ ਆਲਾਗੀਹ, ਤਹਿਸੀਲ ਲੁਧਿਆਣਾ(ਦੱਖਣੀ), ਜ਼ਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ।

(ਮਨੀਸ਼ਨਰ)

ਬਨਾਮ

ਪ੍ਰਸਵਿਦਰ ਸਿੰਘ ਪੁੱਤਰ ਮੱਘਰ ਸਿੰਘ ਅਤੇ ਹੋਰ

(ਉੱਤਰਵਾਦੀ)

ਨੰਬਰ.....749-50 / ਰੀਡਰ ਮਿਤੀ.....06/2/25

ਦਾਰੰਦ ਦਖਲ

ਤਹਿਸੀਲਦਾਰ ਲੁਧਿਆਣਾ(ਦੱਖਣੀ)

ਉਪਰੋਕਤ ਕੇਸ ਦਾ ਫੇਸਲਾ ਹੁਕਮ ਮਿਤੀ 02.12.2024 ਰਾਹੀਂ ਗਰਾਮ ਪੰਚਾਇਤ ਦੇ ਹੱਕ ਵਿੱਚ ਕੀਤਾ ਜਾ ਚੁੱਕਾ ਹੈ । ਇਸ ਲਈ ਆਪ ਨੂੰ ਹਦਾਇਤ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਹੁਕਮਾਂ ਅਤੇ ਨਿਸ਼ਾਨਦੇਹੀ ਦੀ ਰਿਪੋਰਟ ਵਿੱਚ ਦਰਸਾਏ ਅਨੁਸਾਰ ਗਰਾਮ ਪੰਚਾਇਤ ਆਲਾਗੀਹ ਤਹਿਸੀਲ ਲੁਧਿਆਣਾ(ਦੱਖਣੀ) ਅਤੇ ਜ਼ਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਨੂੰ ਕਬਜਾ ਦਵਾ ਕੇ ਇਸ ਅਦਾਲਤ ਨੂੰ 15 ਦਿਨ ਦੇ ਅੰਦਰ ਅੰਦਰ ਰਿਪੋਰਟ ਤੇਜੀ ਜਾਵੇ । ਜੇਕਰ ਇਸ ਕੇਸ ਸਬੰਧੀ ਕਿਸੇ ਵੀ ਮਾਨਯੋਗ ਉੱਚ ਅਦਾਲਤ ਦਾ ਸਟੇਅ ਹੁਕਮ ਆਦਿ ਪੇਸ਼ ਕੀਤਾ ਜਾਵੇ ਤਾਂ ਉਸ ਤੇ ਅਮਲ ਕੀਤਾ ਜਾਵੇ ।

ਅੱਜ ਮਿਤੀ 06.02.2025 ਨੂੰ ਮੇਰੇ ਦਸਤਖਤ ਅਤੇ ਅਦਾਲਤੀ ਮੋਹਰ ਹੇਠ ਜਾਰੀ ਕੀਤਾ ਗਿਆ ।

ਨੱਥਾਂ ਹੁਕਮ ਅਤੇ ਨਿਸ਼ਾਨਦੇਹੀ ਦੀ ਕੁਲੈਕਟਰ



o/c

[Handwritten Signature]

ਕੁਲੈਕਟਰ-ਕਮ-
ਜ਼ਿਲ੍ਹਾ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ
ਲੁਧਿਆਣਾ ।

ਪਿ.ਅ.ਨੰ 751

ਰੀਡਰ ਮਿਤੀ 06/2/25

ਉਪਰੋਕਤ ਦਾ ਉਤਾਰਾ

1. ਬਲਾਕ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ, ਲੁਧਿਆਣਾ-1 ਨੂੰ ਹਦਾਇਤ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਤਹਿਸੀਲਦਾਰ ਲੁਧਿਆਣਾ(ਦੱਖਣੀ) ਨਾਲ ਤਾਲਮੇਲ ਕਰਕੇ ਡਿਊਟੀ ਮੈਜਿਸਟਰੇਟ ਦੀ ਹਾਜਰੀ ਵਿੱਚ ਨਜਾਇਜ਼ ਕਬਜਾ ਦੂਰ ਕਰਵਾਇਆ ਜਾਵੇ । ਜੇਕਰ ਇਸ ਸਬੰਧੀ ਪੁਲਿਸ ਇਮਦਾਦ ਦੀ ਜਰੂਰਤ ਪੈਂਦੀ ਹੈ ਤਾਂ ਸਬੰਧਤ ਡਿਊਟੀ ਮੈਜਿਸਟਰੇਟ ਰਾਹੀਂ ਸਬੰਧਤ ਸੀਨੀਅਰ ਸੁਪਰਡੈਂਟ ਆਫ ਪੁਲਿਸ ਦੇ ਦਫਤਰ ਨਾਲ ਤਾਲਮੇਲ ਕੀਤਾ ਜਾਵੇ ।

o/c

[Handwritten Signature]

ਕੁਲੈਕਟਰ-ਕਮ-
ਜ਼ਿਲ੍ਹਾ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ
ਲੁਧਿਆਣਾ

ਬਾ-ਅਦਾਲਤ ਸ਼੍ਰੀਮਤੀ ਨਵਦੀਪ ਕੌਰ, ਜ਼ਿਲ੍ਹਾ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ, ਲੁਧਿਆਣਾ

(ਬ-ਅਖਤਿਆਰ ਕੁਲੈਕਟਰ)

ਗਰਾਮ ਪੰਚਾਇਤ ਪਿੰਡ ਆਲਮਗੀਰ, ਤਹਿਸੀਲ ਲੁਧਿਆਣਾ(ਦੱਖਣੀ), ਜ਼ਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ।

(ਪਟੀਸ਼ਨਰ)

ਬਨਾਮ

ਨਾਜਰ ਸਿੰਘ ਪੁੱਤਰ ਹਜ਼ੂਰਾ ਸਿੰਘ

ਹਰਜੀਤ ਸਿੰਘ ਪੁੱਤਰ ਲਾਤ ਸਿੰਘ

(ਉੱਤਰਵਾਦੀ)

ਨੰਬਰ.....752-54 / ਗੇਡਰ ਮਿਤੀ.....06/2/25

ਵਾਰੰਟ ਦਾਖਲ

ਤਹਿਸੀਲਦਾਰ ਲੁਧਿਆਣਾ(ਦੱਖਣੀ)

ਉਪਰੋਕਤ ਕੇਸ ਦਾ ਟੈਸਲਾ ਹੁਕਮ ਮਿਤੀ 02.12.2024 ਰਾਹੀਂ ਗਰਾਮ ਪੰਚਾਇਤ ਦੇ ਹੱਕ ਵਿੱਚ ਕੀਤਾ ਜਾ ਚੁੱਕਾ ਹੈ। ਇਸ ਲਈ ਆਪ ਨੂੰ ਹਦਾਇਤ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਹੁਕਮਾਂ ਅਤੇ ਨਿਸ਼ਾਨਦੇਹੀ ਦੀ ਰਿਪੋਰਟ ਵਿੱਚ ਦਰਸਾਏ ਅਨੁਸਾਰ ਗਰਾਮ ਪੰਚਾਇਤ ਆਲਮਗੀਰ ਤਹਿਸੀਲ ਲੁਧਿਆਣਾ(ਦੱਖਣੀ) ਅਤੇ ਜ਼ਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਨੂੰ ਕਬਜ਼ਾ ਦਵਾ ਕੇ ਇਸ ਅਦਾਲਤ ਨੂੰ 15 ਦਿਨ ਦੇ ਅੰਦਰ ਅੰਦਰ ਰਿਪੋਰਟ ਤੇਜੀ ਜਾਵੇ। ਜੇਕਰ ਇਸ ਕੇਸ ਸਬੰਧੀ ਕਿਸੇ ਵੀ ਮਾਨਯੋਗ ਉੱਚ ਅਦਾਲਤ ਦਾ ਸਟੇਅ ਹੁਕਮ ਆਦਿ ਪੇਸ਼ ਕੀਤਾ ਜਾਵੇ ਤਾਂ ਉਸ ਤੇ ਅਮਲ ਕੀਤਾ ਜਾਵੇ।

ਅੱਜ ਮਿਤੀ 06.02.2025 ਨੂੰ ਮੇਰੇ ਦਸਤਖਤ ਅਤੇ ਅਦਾਲਤੀ ਮੋਹਰ ਹੇਠ ਜਾਰੀ ਕੀਤਾ ਗਿਆ।

ਨੱਕੀ ਹੁਕਮ ਅਤੇ ਨਿਸ਼ਾਨਦੇਹੀ ਦੇ ਕਾਪੀ ਕੁਲੈਕਟਰ



OIC

ਕੁਲੈਕਟਰ-ਕਮ-
ਜ਼ਿਲ੍ਹਾ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ
ਲੁਧਿਆਣਾ।

ਪਿ.ਨੰ 755 / ਗੇਡਰ ਮਿਤੀ 06/2/25

ਉਪਰੋਕਤ ਦਾ ਉਤਾਰਾ

- ਬਲਾਕ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ, ਲੁਧਿਆਣਾ-1 ਨੂੰ ਹਦਾਇਤ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਤਹਿਸੀਲਦਾਰ ਲੁਧਿਆਣਾ(ਦੱਖਣੀ) ਨਾਲ ਤਾਲਮੇਲ ਕਰਕੇ ਡਿਊਟੀ ਮੈਜਿਸਟਰੇਟ ਦੀ ਹਾਜ਼ਗੀ ਵਿੱਚ ਨਜਾਇਜ਼ ਕਬਜ਼ਾ ਦੂਰ ਕਰਵਾਇਆ ਜਾਵੇ। ਜੇਕਰ ਇਸ ਸਬੰਧੀ ਪੁਲਿਸ ਇਮਦਾਦ ਦੀ ਜ਼ਰੂਰਤ ਪੈਂਦੀ ਹੈ ਤਾਂ ਸਬੰਧਤ ਡਿਊਟੀ ਮੈਜਿਸਟਰੇਟ ਰਾਹੀਂ ਸਬੰਧਤ ਸੀਨੀਅਰ ਸੁਪਰਡੈਂਟ ਆਫ ਪੁਲਿਸ ਦੇ ਦਫਤਰ ਨਾਲ ਤਾਲਮੇਲ ਕੀਤਾ ਜਾਵੇ।

ਕੁਲੈਕਟਰ-ਕਮ-

ਜ਼ਿਲ੍ਹਾ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ
ਲੁਧਿਆਣਾ

ਦਫਤਰ:- ਜ਼ਿਲ੍ਹਾ ਵਿਕਾਸ ਤੇ ਪੰਚਾਇਤ ਅਫਸਰ, ਲੁਧਿਆਣਾ
ਜ਼ਿਲ੍ਹਾ ਪ੍ਰਬੰਧਕੀ ਕੰਪਲੈਕਸ (ਨਵੀ ਕਚਹਿਰੀ) ਲੁਧਿਆਣਾ

Ph No. 0161-27970011
ddpaldh@gmail.com

ਲਾਜ..... 277
ਮਿਤੀ 12.12.2025
E-Mail Sent.....

ਵੱਲ,

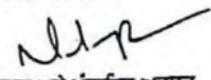
ਈਮੇਲ ਰਾਹੀਂ

ਬਲਾਕ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ,
ਲੁਧਿਆਣਾ-1

ਵਿਸਾ ਗਰਾਮ ਪੰਚਾਇਤ ਆਲਮਗੀਰ ਨਾਲ ਸਬੰਧਤ ਕੇਸਾਂ ਦੇ ਜਾਰੀ ਹੋਏ ਦਖਲ ਵਾਰੰਟਾਂ ਦੀ ਕਾਰਵਾਈ ਸਬੰਧੀ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਸਬੰਧੀ ਗਰਾਮ ਪੰਚਾਇਤ ਆਲਮਗੀਰ ਨਾਲ ਸਬੰਧਤ ਕੇਸ ਨੰਬਰ

LDH/DDPO/SEC/2024/000528, LDH/DDPO/SEC/2024/000607, LDH/DDPO/SEC/2024/000529/ ਦਾ ਫੈਸਲਾ ਨਿਮਨਹਸਤਾਖਰ ਤਰਫੋਂ ਮਿਤੀ 02.12.2024 ਨੂੰ ਕਰਵੇ ਹੋਏ ਮਿਤੀ 06.02.2025 ਨੂੰ ਦਖਲ ਵਾਰੰਟ ਜਾਰੀ ਕੀਤੇ ਜਾ ਚੁੱਕੇ ਹਨ। ਇਸ ਲਈ ਇਸ ਪੱਤਰ ਰਾਹੀਂ ਆਪ ਨੂੰ ਹਦਾਇਤ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਉਕਤ ਕੇਸ ਦੀ ਦਖਲ ਕਾਰਵਾਈ ਤੁਰੰਤ ਆਰੰਭ ਕਰਵਾਈ ਜਾਵੇ ਅਤੇ ਦਖਲ ਕਾਰਵਾਈ ਲਈ ਨਿਸਚਿਤ ਕੀਤੀ ਗਈ ਮਿਤੀ ਬਾਰੇ ਇਸ ਦਫਤਰ ਨੂੰ ਜਾਣੂ ਕਰਵਾਇਆ ਜਾਵੇ।

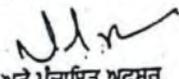

ਜ਼ਿਲ੍ਹਾ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ,
ਲੁਧਿਆਣਾ।

ਪਿੱਠ ਅੰਕਣ ਨੰਬਰ 900

ਮਿਤੀ 13/2/25

ਉਪਰੋਕਤ ਦਾ ਉਤਾਰਾ

1 ਮਾਨਯੋਗ ਡਾਇਰੈਕਟਰ, ਪੇਂਡੂ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਵਿਭਾਗ, ਮੋਹਾਲੀ ਜੋ ਨੂੰ ਸੂਚਨਾ ਹਿੱਤ।


ਜ਼ਿਲ੍ਹਾ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ,
ਲੁਧਿਆਣਾ।













